

ANNUAL REPORT OF THE HIGH COURT OF KERALA FOR THE FINANCIAL YEAR 2016-2017

INTRODUCTION

Judiciary is one of the three vital organs along with the Legislative and the Executive which serve to uphold the principles laid down in the Constitution of India. The Preamble of the Constitution ensures Justice –social, economic, political and it is the noble duty of the Judiciary to maintain and safeguard Justice.

Article 214 of the Constitution stipulates that there shall be a High Court for each State. This is the Apex Court of the State empowered by Article 227 to have Superintendence over all Courts and Tribunals throughout the State.

The functioning of the entire Judicial Department is overseen and monitored by the Apex Court of the State, i.e., the High Court of Kerala, the Principal seat of Justice, which is situated at Ernakulam. The detailed Report on the functioning of the entire Judicial Department for the previous financial year is compiled as the “Annual Report of the High Court for the Financial Year 2016-2017”.(01/04/'16 to 31/03/'17).

1. BRIEF HISTORY AND BACKGROUND

The State of Kerala was formed on 01.11.1956 by the operation of the States Re-Organisation Act, 1956, which led to the merger of State of Travancore-Cochin (other than the territories thereof transferred to the State of Madras – now Tamil Nadu) and the Malabar District of the erstwhile Madras Presidency. The Travancore-Cochin State was formed on 01.07.1949 by the merger of the princely States of Travancore and Cochin. Consequent on the formation of Travancore-Cochin State, by Ordinance No.11 of 1124 (M.E.), the High Court of Judicature for the State was constituted with its seat at Ernakulam, and the new Travancore-Cochin High Court was inaugurated in the Ram Mohan Palace, Cochin on 7th July 1949, by Honourable Mr.Justice P.V.Rajamannar, the Chief Justice of the Madras High Court.

The first Chief Justice of the new High Court was Honourable Mr.Justice Puthuppalli S. Krishna Pillai and the total Judges' strength was 8 including the Chief Justice. This High Court ceased to exist on 31.10.1956. With the formation of the State of Kerala in 1956, the High Court of Kerala was inaugurated on 05.11.1956

with the Honourable Mr.Justice K.T.Koshi as the Chief Justice and the Honourable Justice K.Sankaran, G.Kumara Pillai, M.S.Menon, T.K.Joseph and N.Varadaraja Iyengar as the puisne Judges. The Union Territory of the Laccadive, Minicoy and Amindivi Islands was also brought under the jurisdiction of the new High Court by Section 60 of the States Reorganisation Act. The Ram Mohan Palace continued to serve as the seat of the High Court till 2006. Considering the space constraints in Ram Mohan Palace, a new nine-storeyed building for the High Court was constructed adjacent to it and was inaugurated on 11.02.2006, by the Honourable Mr.Justice Y.K.Sabharwal, the then Chief Justice of India at a function presided by the Honourable Mr.Justice V.K.Bali, the then Chief Justice of the High Court of Kerala.

The sanctioned strength of the High Court of Kerala was increased from time to time considering the manifold increase in the number of cases coming before it for adjudication, increase in number of Subordinate Courts etc. among other factors. During the period under report, out of the sanctioned strength of 35 permanent Judges and 12 additional Judges, 24 permanent Judges and 12 additional Judges were in position at the end of the year under report.

The High Court of Kerala has many unprecedented features to its credit. Honourable Mrs.Justice Anna Chandy was the first woman in the history of the country to adorn the office of a High Court Judge. Kumari Justice M.Fathima Beevi was the first woman High Court Judge to be elevated to the Supreme Court of India.

2. Landmark Decisions of Public Importance

Details of Important decisions reported in I.L.R.(Kerala Series) for the year 2016-2017

Sl.No.	Name of Party	Case No. and date of Judgment	Details of decision reported	subject
1	State of Kerala v. P.B. Sourabhan and others (S.C.)	CrI. A. No. 192 of 2016 dated 04.03.2016	I.L.R. 2016 (2) Kerala 1	Code of Criminal Procedure, 1973 – Section 36
2	State of Punjab and another v. Brijeshwar Singh Chahal and another (S.C.)	Civil Appeal No. 3194 of 2016 dated 30.03.2016	I.L.R. 2016 (2) Kerala 159	Constitution of India – Article 14
3	High Court Legal Aid Committee v. State of Kerala and others	I.A. No. 76 of 2016 in O.P. No. 16667 of 1996 dated 29.03.2016	I.L.R. 2016 (2) Kerala 497	Mental Health Act, 1987
4	Satheesh Babu P.K. v. State of Kerala	CrI. M.C. No. 1208 of 2016 dated 15.03.2016	I.L.R. 2016 (2) Kerala 514	Prevention of Insults to National Honour Act, 1971 – Section 2
5	Vanaja K.C. v. State of Kerala and another	CrI. L.P. No. 121 of 2016 dated 06.04.2016	I.L.R. 2016 (2) Kerala 713	Code of Criminal Procedure, 1973 – Section 372, Proviso
6	Subramanian Swamy v. Union of India and others (S.C.)	W.P.(CrI.) No. 184 of 2014 dated 13.05.2016	I.L.R. 2016 (2) Kerala 879	Constitution of India – Articles 19(1)(a) and 21

7	Sapna P.P. v. State of Kerala and others	W.P.(C) No. 7655 of 2016 dated 07.04.2016	I.L.R. 2016 (2) Kerala 1026	Anti-Social Activities (Prevention) Act, 2007 – Section 3(1)
8	Gireesan R. v. State of Kerala and another	CrI. M.C. No. 609 of 2013 dated 29.10.2015	I.L.R. 2016 (2) Kerala 1062	Code of Criminal Procedure, 1973 – Sections 190 and 482
9	Velayudhan Chettiar V. v. Kerala State Electricity Board and another	W.P.(C) No. 8500 of 2011 dated 26.05.2016	I.L.R. 2016 (3) Kerala 784	Service – Recovery of liability from pensioner
10	Pattambi Service Co-operative Bank Ltd. v. Union of India and others	W.A. No. 524 of 2015 and Connected Cases dated 24.05.2016	I.L.R. 2016 (3) Kerala 87	Constitution of India – Article 21
11	Sreejith and others v. State of Kerala	M.F.A. No. 88 of 2015 dated 08.04.2016	I.L.R. 2016 (3) Kerala 181	High Court Act, 1958 – Section 5(i)
12	Phalgunan N.K. and another v. Wilson Joseph and others	Ex. S.A. No. 10 of 2015 dated 09.04.2016	I.L.R. 2016 (3) Kerala 222	Hindu Deity
13	Sabu E.K. and another v. State of Kerala and others	CrI. R.P. No. 1170 of 2015 dated 31.03.2016	I.L.R. 2016 (3) Kerala 304	Code of Criminal Procedure, 1973 – Sections 2(WA) and 357A
14	M/s. Panikulam Pharma v. Drugs Controller and others	W.P.(C) No. 26595 of 2015 and Connected Cases dated 08.04.2016	I.L.R. 2016 (3) Kerala 337	Constitution of India – Article 226
15	Gangadharan P. and others v. State of Kerala	CrI. R.P. No. 2057 of 2006 dated 11.02.2016	I.L.R. 2016 (3) Kerala 342	Code of Criminal Procedure, 1973 – Sections 273, 279 and 319
16	Sobha George Adolfus v. State of Kerala and others	W.P.(C) No. 30712 of 2015 dated 10.06.2016	I.L.R. 2016 (3) Kerala 412	Constitution of India – Articles 12, 21A and 226
17	Thomas George P. (Dr.) and another v. Santha O. and others	M.A.C.A. Nos. 375 and 391 of 2011 dated 31.03.2016	I.L.R. 2016 (3) Kerala 451	Motor Vehicles Act, 1988 – Section 166
18	Muthuramalingam and others v. State of Tamil Nadu (S.C.)	Criminal Appeal Nos. 231 – 233 of 2009 dated 19.07.2016	I.L.R. 2016 (3) Kerala 513	Code of Criminal Procedure, 1973 – Section 31
19	Mathew P.M. v. State of Kerala	CrI. M.C. No. 2910 of 2013 dated 07.06.2016	I.L.R. 2016 (3) Kerala 592	Commission for Protection of Child Rights Act, 2005 – Section 25
20	Pradeep U.R. And another v. Kerala State Co-operative Election Commission and others	W.A. No. 580 of 2015 and Connected Cases dated 25.07.2016	I.L.R. 2016 (3) Kerala 599	Co-operative Societies Act, 1969 – Sections 16A, 19A and 20
21	Jamshed Ansari v. High Court of Judicature at Allahabad and others (S.C.)	Civil Appeal No. 6120 of 2016 dated 26.-8.2016	I.L.R. 2016 (3) Kerala 757	Constitution of India – Article 19
22	Kazi M.S. v. Muslim Education Society and others (S.C.)	Civil Appeal Nos. 11976 – 11977 of 2014 dated 22.08.2016	I.L.R. 2016 (3) Kerala 772	Constitution of India – Articles 226 and 227
23	Cholapilakkal Abdul Nazer v. Kuttanparambath K. Lakshmana Das and another	R.F.A. No. 364 of 2016 dated 28.07.2016	I.L.R. 2016 (3) Kerala 864	Code of Civil Procedure, 1908 – Order VIII, Rule 6A
24	Self Financing Arts and Science College Management Welfare Association v. Mahatma Gandhi University and others	W.P.(C) No. 19729 of 2016 dated 01.08.2016	I.L.R. 2016 (3) Kerala 998	Constitution of India – Article 226
25	Major Archbishop and others v. Lalan Tharakan P.A. and others	C.R.P. No. 122 of 2010 dated 23.05.2016	I.L.R. 2016 (4) Kerala 51	Code of Civil Procedure, 1908 – Sections 92 and 115
26	Cardamom Marketing Corporation and another v. State of Kerala and others (S.C.)	Civil Appeal No. 4453 of 2008 dated 01.09.2016	I.L.R. 2016 (4) Kerala 65	Court Fees and Suits Valuation Act, 1959 – Section 76(1)

27	Firos Ali v. State of Kerala (F.B.)	B.A. No. 797 of 2015 dated 01.09.2016	I.L.R. 2016 (4) Kerala 73	Code of Criminal Procedure, 1973 – Section 436
28	Sunil Kumar K.K. v. Chandrasekharan Nair P.K.	R.F.A. No. 507 of 2004 dated 06.08.2015	I.L.R. 2016 (4) Kerala 109	Code of Civil Procedure. 1908 – Order XXXIII, Rule 11
29	Prakash Nayak v. District Collector and others (F.B.)	W.P.(C) Nos. 4484 and 4574 of 2012	I.L.R. 2016 (4) Kerala 207	Protection of River Banks and Regulation of Removal of Sand Act, 2001 – Section 23
30	Suresh Babu v. Suresh M. and another	M.F.A. (FCC) No. 53 of 2016	I.L.R. 2016 (4) Kerala 257	Employees Compensation Act, 1923 – Section 2(1)(1)
31	Union Territory Lakshadweep Administration v. Pattakkal Sayed Ahammed Koya Thangal	Crl. A. No.625 of 2001 and 1448 of 2003	I.L.R. 2016 (4) Kerala 300	Code of Criminal Procedure, 1973 – Section 378
32	Rajagopala Rao G.K. and another v. State Police Chief and others	W.P.(C) No. 18122 of 2016	I.L.R. 2016 (4) Kerala 335	Legal Services Authorities Act, 1987 – Sections 19, 20 and 21
33	Raghunath A.T. v. Ramachandran and others	W.P.(C) No. 7608 of 2015	I.L.R. 2016 (4) Kerala 403	Code of Criminal Procedure, 1973 – Sections 154 and 156
34	State of Punjab and others v. Jagji Singh and others (S.C.)	Civil Appeal No. 213 of 2013 and Connected Cases	I.L.R. 2016 (4) Kerala 419	Constitution of India – Article 14
35	Mairembam Prithviraj @ Prithviraj Singh v. Pukhrem Sharatchandra Singh (S.C.)	Civil Appeal Nos. 2649 and 2829 of 2016	I.L.R. 2016 (4) Kerala 509	Representation of People Act, 1951 – Sections 33, 36(4) and 100(1)(d)
36	Manoj M. v. State of Kerala and others	W.P.(C) No. 21897 of 2016	I.L.R. 2016 (4) Kerala 583	Constitution of India – Article 21
37	Indian Institute of Management, Kozhikode v. Gold Finger Est. Pvt. Ltd.	A.R. No. 25 of 2016	I.L.R. 2016 (4) Kerala 678	Arbitration and Conciliation Act, 1996 – Section 11(11)
38	Vincen Mathew v. Life Insurance Corporation of India and others	W.A. No. 461 of 2013 and R.P. No. 1211 of 2012 in W.A. No. 2712 of 2009	I.L.R. 2016 (4) Kerala 683	Insurance Act, 1938 – Section 44
39	X v. State of Kerala and others	W.P.(C) No. 35034 of 2016	I.L.R. 2016 (4) Kerala 747	Medical Termination of Pregnancy Act, 1971 – Section 5
40	Abdul Kareem, V.P. v. Mehroof Manalody	O.P.(C) No. 2148 of 2016	I.L.R. 2016 (4) Kerala 752	Code of Civil Procedure, 1908 – Section 26 and Order VI, Rule 15
41	Bineesh K.C. And othes v. State of Kerala and others	W.P.(C) No. 34210 of 2015 and Connected Cases	I.L.R. 2016 (4) Kerala 766	Government Law Officers (Appointment and Conditions of Service) and Conduct of Cases Rules, 1978 – Rules 7, 8 and 17
42	Bharat Sanchar Nigam Ltd. v. Secretary to Government of Kerala and others	W.P.(C) No. 16670 of 2006	I.L.R. 2016 (4) Kerala 853	Panchayat Raj (Profession Tax) Rules, 1996 – Rule 2(c)
43	Sakeer Hussain T.P. v. Naseera and others	R.P. FC No. 177 of 2016	I.L.R. 2016 (4) Kerala 917	Code of Criminal Procedure, 1973 – Section 125
44	Nazeer @ Oyoor Nazeer v. Shemeema	W.P.(C) No. 37436 of 2003 and Connected Cases	I.L.R. 2016 (4) Kerala 976	Mohammedan Law

3. Status of Infrastructure of the High Court and District/Subordinate Courts

High Court

Sl. No:	Name of the Project	Expenditure	Source of Fund	The present status of the project
1	Installation of the Escalator up to the 5 th Floor of the new High Court complex and the erection of Tensile shade canopy roofing over courtyard above the Escalators	₹3,63,50,000/- (₹1,37,50,000/-, ₹1,30,00,000/- & ₹96,00,000/-)	PWD Head of Accountant 4059-60-051-73-75%(CSS)	Commissioned on 15.07.2016
2	Renovation of the High Court Auditorium by providing Air Conditioning, rearrangement of electrical installation and installation of Acoustics arrangement	₹3,70,00,000/-	PWD Head of Accountant 4059-01-051-86-public works - Civil Works (P.V.)	Commissioned on 15.07.2016

DETAILS OF VEHICLES PURCHASED/CONDEMNED IN THE HIGH COURT DURING 2016-'17

Nil

DETAILS OF VEHICLES PURCHASED/CONDEMNED IN THE SUBORDINATE CIVIL COURTS DURING 2016-'17

Purchase-

Nil

Disposal

Registration Number & Make Model of Vehicle	Name of Court	Upset value	Particulars
KL-07-L-6111, Ambassador Nova, 1995 model-Pool Car	District Court, Thrissur	₹14,000/-	G.O(Rt)No.3263/2016/Home, dt., 31.10.2016

4. Sanctioned / Working Strength and Vacancies of Judges in the High Court:

During the period under report, out of the sanctioned strength of 35 permanent Judges and 12 additional Judges, 26 permanent Judges and 9 additional Judges were in position at the beginning of the year; 24 permanent Judges and 12

additional Judges were in position at the end of the year under report. The Personnel in the Office of the Chief Justice and the Judges in the High Court as on 31/03/2017 were as follows:

List of Judges as on 31.03.2017

Permanent

1. Mr.Justice Navaniti Prasad Singh, Chief Justice	:	B.Sc., Hon. (Physics), LL.B.
2. Mr.Justice Antony Dominic	:	B.A., LL.B.
3. Mr.Justice P.N.Ravindran	:	B.Sc., LL.B.
4. Mr.Justice K.Surendra Mohan	:	B.Sc., LL.M.
5. Mr.Justice P.R.Ramachandra Menon	:	M.A., LL.B.
6. Mr.Justice C.K.Abdul Rehim	:	B.Sc., LL.B.
7. Mr.Justice C.T.Ravikumar	:	B.Sc., LL.B..
8. Mr.Justice V.Chitambaresh	:	B.Sc., LL.B.
9. Mr.Justice A.M.Shaffique	:	B.Sc., LL.B.
10. Mr.Justice K.Harilal	:	B.A., LL.B.
11. Mr.Justice K.Vinod Chandran	:	B.Sc., LL.B.
12. Mr.Justice. P.D.Rajan	:	B.A., LL.B.
13. Mr.Justice K.Ramakrishnan	:	B.Sc., LL.B.
14. Mr.Justice B. Kemal Pasha	:	B.Sc., LL.M.
15. Mr.Justice A.Hariprasad	:	B.Sc., LL.B.
16. Mr.Justice Dama Seshadri Naidu	:	B.A., B.L.
17. Mr.Justice P.Ubaid	:	B.A., LL.B.
18. Mr.Justice K.Abraham Mathew	:	B.Sc., LL.B.
19. Mr.Justice Alexander Thomas	:	M.Sc., LL.B.
20. Mr.Justice A.Muhamed Mustaque	:	LL.B., LL.M.
21. Mr.Justice A.K.Jayasankaran Nambiar	:	B.Sc., LL.B., M.A. (Oxon)
22. Mr.Justice Anil K.Narendran	:	B.Sc., LL.B.
23. Smt.Justice P.V.Asha	:	B.Sc., LL.B.
24. Mr.Justice P.B.Suresh Kumar	:	B.Sc., LL.B.

Additional

1. Mr.Justice Sunil Thomas	:	B.Sc., LL.M.
2. Mr.Justice Shaji P.Chaly	:	B.A., LL.B.
3. Mrs.Justice Anu Sivaraman	:	B.A., LL.B.
4. Mr.Justice Raja Vijayaraghavan V.	:	B.Tech., LL.B.
5. Mr.Justice B.Sudheendra Kumar	:	B.Sc., LL.M.

6. Mr.Justice K.P.Jyothindranath	:	B.Sc, LL.B.
7. Mrs.Justice Mary Joseph	:	B.Sc, LL.M.
8. Mr. Justice Sathish Ninan	:	LL.M.
9. Mr. Justice Devan Ramachandran	:	B.A., LL.B.
10. Mr. Justice Somarajan P.	:	B.Sc., LL.B.
11. Mrs. Justice Shircy V.	:	B.Com., LL.B.
12. Mr.Justice A.M Babu	:	B.Sc, LL.B

Subordinate Courts:(as on 31.3.2017)

During the period under report, out of the sanctioned strength of 173 District Judges/Additional District Judges, the working strength was 141 and the vacancy was 32.

Out of the sanctioned strength of 93 Sub Judges/Chief Judicial Magistrates, 93 were in position(2 officers are placed under suspension) and the vacancy was 2.

Out of the sanctioned strength of 266 Munsiff-Magistrates, 224 Officers were in position with a vacancy of 42 Officers, at the end of the financial year.

In the Union Territory of Lakshadweep, out of the sanctioned strength of 1 District Judge, 1 Sub Judge/CJM and 1 Munsiff-Magistrate, except the Munsiff-Magistrate, all were in position during the year under report.

5.HUMAN RESOURCES DEVELOPMENT

Details of programmes conducted by the kerala judicial academy in the year 2016-17 are the following:

1. ATTITUDE, SKILL, KNOWLEDGE (ASK) TRAINING PROGRAMMES

Programme Name	Category	Date of Training	No of Officers attended
1. ASK-P2	Munsiff-Magistrates	01-07-2016 & 02-07-2016	40
2. ASK-P3	Munsiff-Magistrates	26-08-2016 & 27-08-2016	43
3. ASK-P1	Munsiff-Magistrates	10-11-2016 & 11-11-2016	40
4. ASK-P3	Munsiff-Magistrates	06-01-2017 & 07-01-2017	39
		TOTAL	162

2. DISTRICT LEVEL TRAINING PROGRAMME FOR THE JUDICIAL OFFICERS

Category	Districts	Place of Training & Date	No of Officers participated
Judicial Officers	Thiruvananthapuram	The District Court, Thiruvananthapuram on 25.06.2016	42
Judicial Officers	Thrissur	District Court, Thrissur on 23-07-2016	37
Judicial Officers	Kollam & Pathanamthitta	Kollam on 20-08-2016.	56
Judicial Officers	Kottayam & Thodupuzha	Kottayam on 24-09-2016	56
Judicial Officers	Palakkad & Manjeri	Palakkad on 22-10-2016	47
Judicial Officers	Alappuzha	Alappuzha on 19-11-2016	31
Judicial Officers	Kozhikode & Wayanad	Kozhikode on 17-12-2017	49
Judicial Officers	Thalassery & Kasaragod	Thalassery on 21-01-2017	39
Judicial Officers	Ernakualm	Kerala Judicial Acdey, Athani on 02-04-2017	61
		TOTAL	418

3. INDUCTION TRAINING FOR THE MUNSIF-MAGISTRATE TRAINEES

- The Induction Training for the 66 Munsiff-Magistrate trainees (2014-15 batch) commenced at the Kerala Judicial Academy on 15-12-2014.
- Out of 66 Trainees, 41 Trainees got appointment in various Courts on 11-07-2016.
- As per the High Court Order No. B4-40524/2014 dated 12-05-2016, 25 Munsiff –Magistrate trainees were deputed to various courts for training in two spells from 17-05-2016 to 16-07-2016 and from 18-07-2016 onwards. The Court training continued till the trainees got appointment on 14-12-2016.

4. OTHER TRAINING PROGRAMMES

- Refresher Course for Sub Judges held at the Kerala Judicial Academy on 15-07-2016 & 16-07-2016 and 14-10-2016 & 15-10-2016.
- Training for Sheristedars and Senior Superintendent of Subordinate Courts on 23-07-2016.
- Colloquium on “Human Trafficking” for District Judges on 06-08-2016.

- Colloquium on “Psycho Social Care for Children in conflict with Law in Kerala ” in association with NIMHANS, Bangalore for Judges of Family Court, Judges of Children’s Court and Principal Magistrates of the Juvenile Justice Board on 27-08-2016.
- Training for Advocates of High Court Advocates Association from 26-09-2016 to 30-09-2016.
- Training for members of Juvenile Justice Board in association with Juvenile Justice Committee, High Court of Kerala and Department of Social Justice, Government of Kerala on 01-10-2016.
- One day Special Training for Principal District Judges & Chief Judicial Magistrates on 01-10-2016.
- Workshop on Mental Health Act for the District Judges & Chief Judicial Magistrates on 07-10-2016.
- Training for members of Child Welfare Committees in association with Juvenile Justice Committee, High Court of Kerala and Department of Social Justice, Government of Kerala on 15-10-2016.
- Training for Special Juvenile Police Units in association with Juvenile Justice Committee, High Court of Kerala and Department of Social Justice, Government of Kerala on 05-11-2016.
- Training programme for the Investigating Officers of CBI and Vigilance & Anti-Corruption Bureau on 22-11-2016.
- Colloquium on Human Trafficking for Magistrates on 25-11-2016.
- V.R. Venkatakrishnan Memorial Lecture Series on 26-11-2016.
- Refresher Course for the District Judges on 22-12-2016.
- Refresher Course for the Munsiff-Magistrates on 03-03-2017 & 04-03-2017.
- Orientation Programme for the Trainers (Judicial Officers) on 31-03-2017 & 01-04-2017.

5. NUMBER OF PARTICIPANTS ATTENDED IN OTHER TRAINING PROGRAMMES

Training programme	Number of participants
Refresher Course for Sub Judges held at the Kerala Judicial Academy on 15-07-2016 & 16-07-2016 and 14-10-2016 & 15-10-2016.	51 + 51
Training for Sheristedars and Senior Superintendent of Subordinate Courts on 23-07-2016.	12
Colloquium on “Human Trafficking” for District Judges on 06-08-2016.	27
Colloquium on “Psycho Social Care for Children in conflict with Law in Kerala ” in association with NIMHANS, Bangalore for Judges of Family Court, Judges of Children’s Court and Principal Magistrates of the Juvenile Justice Board on 27-08-2016.	41
Training for Advocates of High Court Advocates Association from 26-09-2016 to 30-09-2016.	30

Training for members of Juvenile Justice Board in association with Juvenile Justice Committee, High Court of Kerala and Department of Social Justice, Government of Kerala on 01-10-2016.	25
One day Special Training for Principal District Judges & Chief Judicial Magistrates on 01-10-2016.	32
Workshop on Mental Health Act for the District Judges & Chief Judicial Magistrates on 07-10-2016.	34
Training for members of Child Welfare Committees in association with Juvenile Justice Committee, High Court of Kerala and Department of Social Justice, Government of Kerala on 15-10-2016.	50
Training for Special Juvenile Police Units in association with Juvenile Justice Committee, High Court of Kerala and Department of Social Justice, Government of Kerala on 05-11-2016.	40
Training programme for the Investigating Officers of CBI and Vigilance & Anti-Corruption Bureau on 22-11-2016.	21
Colloquium on Human Trafficking for Magistrates on 25-11-2016.	65
V.R. Venkatakrishnan Memorial Lecture Series on 26-11-2016.	65
Refresher Course for the District Judges on 22-12-2016.	25
Refresher Course for the Munsiff-Magistrates on 03-03-2017&04-03-2017.	37
Orientation Programme for the Trainers (Judicial Officers) on 31-03-2017 & 01-04-2017.	38
Total	644

6. TRAINING PROGRAMMES CONDUCTED BY THE NATIONAL JUDICIAL ACADEMY, BHOPAL

- 47 Judicial Officers were nominated for the various training programmes conducted by the National Judicial Academy.

7. TRAINING PROGRAMMES CONDUCTED BY VARIOUS INSTITUTIONS

- 2 District Judges were nominated for attending the Screening Course on Cyber Laws, Cyber Crimes & Electronic Evidence conducted at National Police Academy, Hyderabad from 07-07-2016 to 09-07-2016.
- 2 Judicial Officers were nominated for attending the Screening Course on Cyber Laws, Cyber Crimes & Electronic Evidence conducted at National Police

Academy, Hyderabad from 14-07-2016 to 16-07-2016.

- 2 Judicial Officers were nominated for attending Regional Conference on Environment conducted by National Green Tribunal at Chennai on 22-10-2016 & 23-10-2016.
- 2 Judicial Officers were nominated for 2 day training programme for Judicial First Class Magistrates at Indian Institute of Law, New Delhi on 22-10-2016 & 23-10-2016.
- 2 Judicial Officers were nominated for attending National Conference on Women & Children conducted by the High Court of Madras and Tamilnadu State Judicial Academy at Regional Centre Tamilnadu, State Judicial Academy, Madurai on 21-01-2017 & 22-01-2017.
- 2 Judicial Officers were nominated for attending one day Judicial Conference on bail issues conducted by Law Commission on 21-01-2017 at Indian Law Institute, New Delhi .
- 2 Judicial Officers were nominated for attending the two days National Seminar on 04-03-2017 & 05-03-2017 at Odisha Judicial Academy, Cuttack.

S. TRAINING PROGRAMMES FOR STAFF OF SUBORDINATE COURTS

Sl.No.	Place of Training	Period	No of participants
1	District Court, Trivandrum	02.05.2016 to 05.05.2016	200
2	District Court, Kollam	08.05.2016, 14.05.2016, 29.05.2016, 05.06.2016	224
3	District Court, Pathanamthitta	27.04.2016 to 29.04.2016	284
4	District Court, Alappuzha	25.04.2016 to 30.04.2016	418
5	District Court, Kottayam	19.04.2016 to 20.04.2016	170
6	District Court, Thodupuzha	02.05.2016, 03.05.2016, 05.05.2016, 07.05.2016	196
7	District Court, Ernakulam	18.04.2016 to 23.04.2016	40
8	District Court, Thrissur	23.04.2016, 25.04.2016, 26.04.2016, 27.04.2016, 02.05.2016, 03.05.2016	419
9	District Court, Palakkad	22.04.2016, 13.05.2016	489
10	District Court, Thalassery	20.04.2016, 21.04.2016, 29.04.2016, 02.05.2016, 05.05.2016, 06.05.2016, 07.05.2016	385

11	District Court, Kozhikode	24.04.2016, 08.05.2016	425
12	District Court, Kalpetta	24.04.2016, 30.04.2016, 08.05.2016	229
13	District Court, Kasaragod	21.04.2016 to 23.04.2016	75
		Total	3554

NEW ACADEMY BUILDING AT ATHANI, ALUVA

- On 19/11/2011, the foundation stone was laid by Hon'ble Mr. Justice Jasti Chelameswar, Judge, Supreme Court of India, for constructing a new building for the Academy at Athani, Aluva. The construction work was entrusted with M/S Hindustan Prefab Ltd, an approved Central Government agency. The Hon'ble The Chief Justice of India Mr. Justice T.S. Thakur inaugurated the new campus of the Kerala Judicial Academy, at Athani on 16-01-2016.
- The Kerala Judicial Academy became fully functional at its new campus at Athani from 18.02.2017 onwards.

THE ACADEMY LIBRARY

- The Kerala Judicial Academy has a full-fledged library with 18,000 books. It has 6 legal databases - AIR PC, AIR SC+Cr LJ, SCC, KHC, KLT and The Laws Super. The library has online data access to Manupatra.com, SCC online web and CDJ. It subscribes 13 law journals – AIR, SCC (civil), SCC (crl), Cr LJ, ACJ, KLT, KLJ, KHC, ILR, CCL, KCL, KLD & All E.R.

6.STATUS OF COMPUTERISATION OF HIGH COURT AND DISTRICT/SUBORDINATE COURTS

High Court

In the Financial year 2016-17, the High Court had purchased 280 Lenovo Personal Computers and 100 Epson Ink-Tank printers.

On the software front, the High Court had purchased 350 licenses of Quick Heal Seqrite Endpoint Security Anti-Virus and Malware protection software to ensure end-to-end protection to the Network and Systems in the High Court.

Subordinate Courts:

Phase-I of eCourts Project

Progress made during the financial year 2016-2017 under the various initiatives undertaken in Phase-I of e-Courts Project are as follows.

Migration to CIS ver 2.0:

The process of data migration to CIS 2.0 has been completed successfully at

363 court establishments and the replication of data on NJDG has also been completed in the State.

Uploading of data onto NJDG:

488 Courts are uploading data on NJDG portal on daily basis. The High Court monitors the data uploaded on the National Judicial Data Grid (NJDG) on a daily basis.

Technical Manpower:

In order to support ICT enablement in the State Judiciary, the technical manpower deployed by IHRD for a period of one year from 14th October 2015 ended on 24.11.2016. The technical manpower for the next one year has been entrusted to C-Dit for a period of one year from 13.02.2017.

At present a total of 1 SSO(Senior System Officer), 15 SO (System Officer) and 30 SA (System Assistant) have been deployed at the High Court and the District Courts.

SMS:

SMS Gateway is open for all Court Complexes across the State and the SMS facility is now functional in 14 districts (35 Court Complexes). SMS service is a citizen centric service available to the advocates and litigants to know about the status of the cases filed in the courts by them. The SMS are sent at various stages of the cases filed.

Total number of Court Complexes	Total number of Court Complexes where Leased Line connection is available	Total number of Court Complexes where SMS Services are functioning	Total number of Court Complexes where SMS services are not functioning	Total number of SMS sent so far from 01.04.2016 to 31.03.2017
184	20	41	143	210543

Training of Judicial Officers and Court Staff:

Training programme in CIS was imparted to **2874** Stenographers and Typists working in the Subordinate Courts during the financial year.

Phase-II of eCourts Project

In the 1st stage of the Phase-II of eCourts Project 339 Courts have been included in the list for which fund has been sanctioned.

District Court Computer Committees have been constituted in all the 14 districts for the implementation of eCourts Project, Phase-II.

Hardware and LAN

Purchase of Computers were effected for 339 Courts including 31 courts not included in Phase I though funds were allotted for 308 courts only.

Hardware for the 4 Nos. of SC/ST Courts and 15 nos. of newly established Courts have also been provided under the State fund. The 455 printers sanctioned by the State Govt have been procured and allotted to all the judicial officers in the State. 100 nos. of laptops sanctioned by State Government have also been procured through eTender for the judicial officers in the subordinate courts.

Sl. No.	Item	Total Qty (Nos.)
Regular Desktops for Subordinate Courts (under eCourts Project)		
1	Regular Desktop with i5 or equivalent processor	339
2	Regular Desktop with i3 or equivalent processor	1017
4 nos. Of SC/ST Courts and 15 nos. Of newly established Courts(under State fund)		
3	Desktop	65
4	Dot matrix printer	65
5	Monochrome laser Printer	19
6	UPS	65
Printers for Judicial Officers(under State fund)		
7	Monochrome Laser printer	455
Laptops for judicial officers (under State fund)		
8	Laptops	100

7. FINANCIAL STATEMENT OF BUDGET AND EXPENDITURE

The aggregate income of the Department (Civil & Criminal)(Statement No:9) during the year under report was ₹1,91,00,49,763/-(₹2,02,06,54,252/-) consisting of:

Receipt in Cash :

₹116,06,67,128/- (₹122,94,14,698/-)

Receipt of Court Fee in Stamps :

₹74,93,82,635/- (₹79,12,39,554/-)

Receipt in Court fee is accounted in the Stamp Revenue in the Annual Budget of the State. The total expenditure during the year under report was ₹6,02,22,19,586/- (₹5,13,44,87,212/-). A sum of ₹2,22,78,608/- (₹87,61,245/-) was spent under the Legal Aid to the poor scheme during the year. The grants allotted during the period was ₹5,97,03,83,000/-(₹5,12,47,35,000/-)

The difference between the expenditure and the final grant has been taken up with the Government for regularization under the provisions of Article 205 of the Constitution.

i). Budget provisions of the department/organization as a whole and non-plan schemes.

The budget provisions and major Plan and Non Plan schemes are already detailed in the statement of grants. The explanation for excess or savings amounting to Rs. 5 Lakh or more than 10% of the total budget grant as informed to the AG in connection with skeleton accounts are the following:

Reasons for variations above ₹ 5,00,000 or more than 10 % of the Budget Grant

1)2014-00-102-99-High Court (Charged Non-Plan)

The main difference between the grant and actual expenditure is under the object head "01-Salaries". At the time of calculation of expenditure for the purpose of surrender of savings, certain Recoveries of Overpayment's (ROP) under the head of account 01-Salaries were omitted to be included. Hence the expenditure reported was greater than the actual expenditure which resulted in finalising the grant at a higher amount than the actual expenditure and caused the variation of ₹5,93,953/- between the grant and actual expenditure.

(2)2014-00-105-99-Civil & Sessions Courts (Voted-Non-Plan)

The main difference between the grant and actual expenditure is under the object heads head 01-Salaries and 02-Wages. The final resumption made under the head of account was based on the expenditure reported by the Sub Controlling Officers as on 31st March. The expenditure figures under the head "01-Salaries and 02-Wages" reported by some of the Sub controlling Officers were less than the actual expenditure incurred by them. In spite of all precautions taken by the High Court as detailed in the Kerala Budget Manual, the omission could not be detected by the High Court. Hence the expenditure calculated during the surrender of savings was less than the actual expenditure which resulted in excessive surrender under the head and finalising the grant at a lower amount than necessary. This caused excess expenditure over the final grant.

(3)2014-00-108-99-Criminal Courts (Voted-Non-Plan)

The main difference between the grant and actual expenditure is under the object heads head 01-Salaries. The final resumption made under the head of account was based on the expenditure reported by the Sub Controlling Officers as on 31st March. The expenditure figures under the head 01-Salaries reported by two of the Sub Controlling Officers happened to be less than the actual expenditure incurred by them. In spite of all precautions taken by the High Court as detailed in the Kerala Budget Manual, the mistake could not be detected. Hence the expenditure calculated was less than the actual expenditure which resulted in excessive surrender under the head and finalising the grant at a lower amount than necessary. This caused excess expenditure over the final grant.

(4)2014-00-117-99-Family Courts (Voted-Non-Plan)

The final resumption made under the head of account was based on the expenditure reported by the 28 Sub Controlling Officers as on 31st March. The expenditure figures under the head 01-Salaries reported by some of the Sub Controlling Officers on March 31st were more than the actual expenditure incurred by them. In spite of all precautions taken by the High Court as detailed in the Kerala Budget Manual, the mistake could not be detected by the High Court at the time of final resumption. Hence the expenditure calculated was more than the actual expenditure which resulted in finalising the grant at a higher amount than necessary and resulted in a savings of ₹27,17,872/- under the head.

(5)2014-00-800-89-Fast Track Courts established under XIth Finance Commission Recommendations (Voted-Non-Plan)

The final resumption made under the head of account was based on the expenditure reported by the Sub Controlling Officers as on 31st March. The expenditure figures under the head 01-Salaries reported by some of the Sub Controlling Officers on March 31st were less than the actual expenditure incurred by them. In spite of all precautions taken by the High Court as detailed in the Kerala Budget Manual, the omission could not be detected. This resulted in an excess expenditure of ₹16,46,343/- under the head 01-Salaries. In addition, to this, there is a variation of savings of ₹7,20,060/- under the object head "28-Payment for Professional and Special Services". The provision for payment of Government Pleaders were being allocated at the disposal of the High Court through the budget grant. Allotment for the payment towards remuneration of Government Pleaders attached to these courts were made by the High Court to the District Judges concerned, who in turn allot the funds to the District Collectors concerned. The amount was drawn and disbursed to the Government Pleaders from the Collectorate. It was difficult for the High Court to have proper accounting of funds under the head of account '2014-00-800-89-28-Payments for Professional and Special Services' since the bills were encashed from the Collectorates concerned and the expenditure was actually met by them. Hence the expenditure reported by some of the District Judges at the time of resumption was less than the actual expenditure incurred for payment of Government Pleaders from Collectorates, which resulted in a savings of ₹7,20,060/ under the object head.

Thus the excess of ₹9,23,206/- under the head 800-89 over the grant is due to the excess expenditure under the object head "01-Salaries" and savings under the object head "28- Payments for Professional and Special Services" , which occurred due to the reasons as enumerated above.

(6)2014-00-800-88-Gram Nyayalayas (Voted-Non-Plan)

The main difference between the grant and actual expenditure is under the head 01-Salaries. The final resumption made under the head of account was based on the expenditure reported by the Sub Controlling Officers as on 31st March. The expenditure figures reported by some of the Sub Controlling Officers were more than the actual expenditure incurred by them. In spite of all precautions taken by the High Court as detailed in the Kerala Budget Manual, the mistake could not be detected. Hence the

expenditure calculated was more than the actual expenditure which resulted in lesser surrender under the head and finalising the grant at a higher amount than necessary. This caused savings under the head.

(7) 2014-00-800-86- Improvement of Justice Delivery - 13th Finance Commission Recommendations

The salary of the Assistant Public Prosecutors attached to the temporary JFCM Courts were being en cashed from the head of account "800-86-01-salaries" from the office of the Deputy Director of Prosecution at the respective districts. Though the head of account is under the control of the High court, no intimation regarding the matter was received from the Government so far. So the High Court was unaware of the said transactions from the head of account at the time of resumption and the expenditure furnished to the Government during resumption was not inclusive of the expenditure towards the salary of these APPs attached to the courts. There are 25 Assistant Public Prosecutors attached to the above Temporary JFCM courts and their average annual salary expenditure comes to ₹1,35,00,000/- . Due to the omission of the said amount, the expenditure calculated under the head 01-Salaries was less than the actual expenditure which resulted in excessive surrender under the head and finalising the grant at a lower amount than necessary. This caused excess expenditure over the final grant.

Annual Plan Proposals 2017-18

Both the annual plan and non-plan budget proposals relating to the Judiciary for the year 2017-18 have already been furnished to the government well before the prescribed time limit. The abstract showing the details of the same are as shown below:

Sl.No.	Scheme	Proposed amount (in Lakh)
1	2014-00 102-96- Planning and Management Unit in the High Court	10.8
2	2014-00-105-93- Setting up of Model Courts (Civil)	144.9
3	2014-00-108-97- Setting up of Model Courts (Criminal) (Voted- Plan)	144.9
4	2014-00-103-98- Special Courts for the trial relating to the SC/ST(POA) Act	1077.4
5	e- Governance in High Court	990.36
6	e- Governance in Subordinate Courts	114.4
	Total	2482.76

Budget Proposal 2017-18

SI. No.	Head of Account	Budget Proposal (₹)
1	102-99 High Court	1,30,10,22,000
2	102-98 Purchase of Books for the High Court Library	72,60,000
3	102-97 Computersiation of High Court	3,17,00,000
4	103-99 Addl. CJM (Economic Offences)	1,04,30,000
5	105-99 Civil and Sessions Courts	3,13,36,70,000
6	105-98 Motor Accidents Claim Tribunals	29,55,75,000
7	105-97 Establishment of New/ Additiona Courts/ Tribunals	1,000
8	105-92 CBI Courts	3,94,65,000
9	108-99 Criminal courts	1,13,81,84,000
10	112-99 Official Receivers	70,58,000
11	117-99 Family Courts	44,50,08,000
12	800-93 Provision for satisfying Supreme Court Directions to Provide better Service conditions to Judicial Officers	5,54,32,000
13	800-89 Fast Track Courts	21,97,91,000
14	800-88 Gram Nyayalayas	49,04,000
15	800-87 Purchase and Installation of Computers in Subordiante Courts	2,74,50,000
16	800-86 Improvement of Justice Deleiver- 13th Finace Commission Recommendations	16,06,79,000
17	800-85 Implementation of e- Courts	2,86,82,000
18	800-84 Kerala Judicial Academy	8,96,32,000
19	800-82 14th Finance Commission Recommendations	18,87,00,000
	TOTAL	7,18,46,43,000

iii). Progress in departmental reconciliation

Reconciliation of receipts and expenditure of heads of accounts operated and controlled by the High Court of Kerala for the year 2016-17 have already been completed and reconciliation certificates have been forwarded to the respective AG's Offices.

iv). Details of staff used exclusively for internal audit

No exclusive staff appointed for the purpose.

v). Audit committee meetings conducted

Only very few audit paras, that too of recent years were pending. Timely steps taken to ensure dropping of audit paras and the replies furnished are under consideration of the Accountant General. Hence no audit committed meeting was held during the year 2016-17.

vi). Details of outstanding paras in the inspection reports of Accountant General

SI. No	Description of Inspection report	
1	Inspection report on the actions of	District Court, Thiruvanthapuram
2	Inspection report on the actions of	MACT, Thiruvanthapuram
3	Inspection report on the actions of	Addl. District and Seesions Court- IV, Thiruvananthapuram
4	Inspection report on the actions of	Sub Court, Neyyattinkara
5	Inspection report on the actions of	MACT, Neyyattinkara
6	Inspection report on the actions of	Sub Court, Thiruvananthapuram
7	Inspection report on the actions of	Sub Court, Nedumangad
8	Inspection report on the actions of	Addl. District and Seesions Court, Neyyattinkara
9	Inspection report on the actions of	Family Court, Kollam
10	Inspection report on the actions of	Family Court, Kottarakara.
11	Inspection report on the actions of	MACT, Kollam
12	Inspection report on the actions of	Special Judicial Class- II, Magistrate, Kollam
13	Inspection report on the actions of	Sub Court, Kottarakara
14	Inspection report on the actions of	Principal Sub Court, Kollam
15	Inspection report on the actions of	Addl. District and Sessions Court, Kollam
16	Inspection report on the actions of	Munsiff Court, Kollam
17	Inspection report on the actions of	Chief Judicial Magistrate, Kollam
18	Inspection report on the actions of	Judicial First Class Magistrate, Karunagappally
19	Inspection report on the actions of	Wakf Tribunal/ III Addl. District and Sessions Court, Kollam
20	Inspection report on the actions of	District Court, Kottayam
21	Inspection report on the actions of	MACT, Kottayam
22	Inspection report on the actions of	MACT, Ernakulam
23	Inspection report on the actions of	District Court, Ernakulam
24	Inspection report on the actions of	District Court, Thrissur
25	Inspection report on the actions of	Judicial First Class Magistrate-I Perinthalmanna
26	Inspection report on the actions of	Family Court, Palakkad
27	Inspection report on the actions of	MACT, Palakkad
28	Inspection report on the actions of	Chief Judicial Magistrate, Thalassery
29	Inspection report on the actions of	MACT, Kalpetta

8. FUNCTIONING OF THE GRIEVANCE REDRESSAL MECHANISM

The petitions from General Public having personal grievances, complaint against Government authorities and those having public interests are being considered under the head “ General Complaints / Public Interest Litigation Matters” on the administrative side of this office. As a routine practice, such grievances are placed

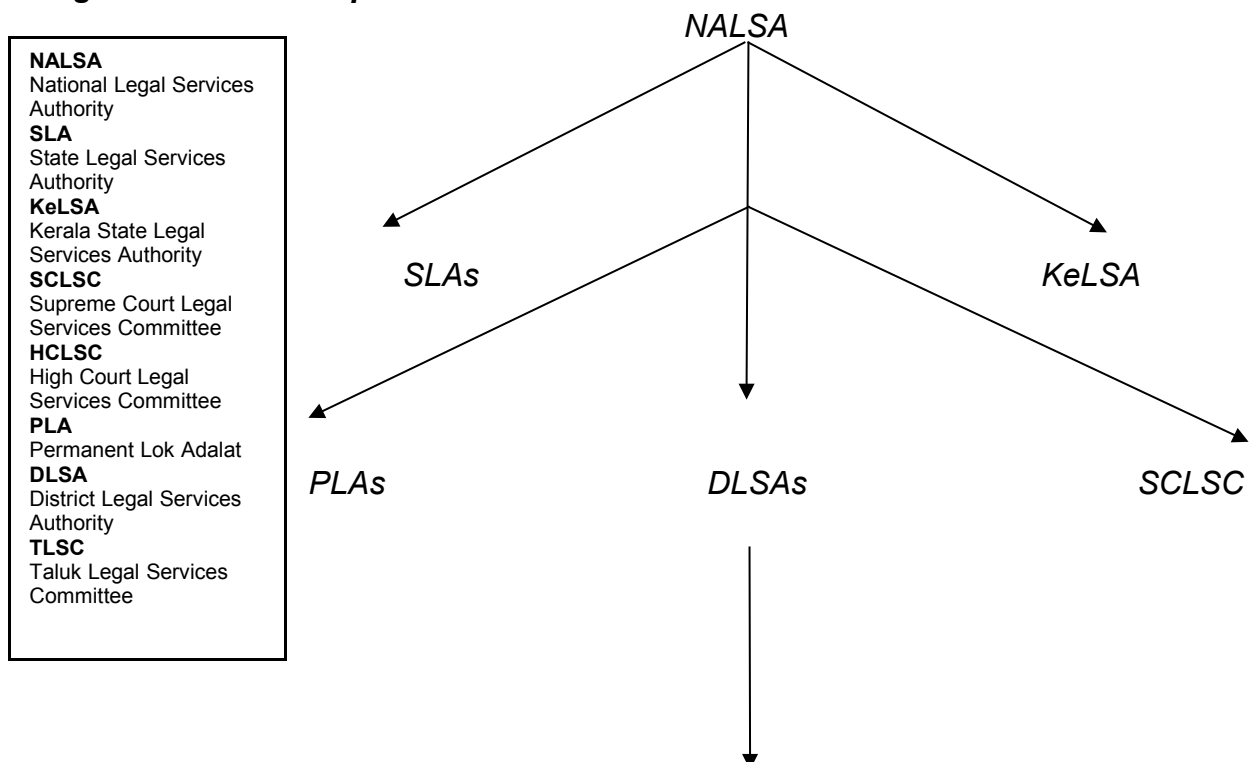
before the Honourable Judge nominated by the Honourable Chief Justice and further actions are adopted on the basis of orders issued by the Honourable Judge in the individual cases. In matters of PILs if judicial intervention is required, the matters are filed on the Judicial side of the High Court on the recommendation of the Honourable Judge- in -charge and with the concurrence of the Honourable the Chief Justice. The complaints against the Judicial officers and the court staff of the subordinate judiciary are being dealt with the 'I' section and the 'C' section of this office respectively.

9. WORKING OF STATE LEGAL SERVICES AUTHORITY AND DISTRICT LEGAL SERVICES AUTHORITIES AND STATUS ON LEGAL-AID TO POOR AND NUMBER OF BENEFICIARIES OF DIFFERENT CATEGORIES:

Legal Service Institutions and its hierarchies.

The Legal Services Authorities Act, 1987 was enacted to constitute Legal Services Authorities for providing free legal services to the weaker sections of the society to ensure that opportunities for securing justice were not denied to any citizen by reason of economic or other disabilities and to organize Lok Adalats to ensure that the operation of the legal system promoted justice on a basis of equal opportunity.

I.Organizational set up of KELSA



TLsAs

Kerala State Legal Services Authority

The Kerala State Legal Services Authority [In short KeLSA] was constituted to perform the functions in Sec.7 of the Act. In exercise of the powers conferred by section 29A of the Act, the Kerala State Legal Services Authority Regulations, 1998 was made.

High Court Legal Service Committee

The KeLSA has constituted a committee called the High Court Legal Services Committee for High Court of Kerala by virtue of s. 8A of the Act to perform the functions under Regulation No. 7 of KeLSA Regulations.

District Legal Services Authority

The State Government in consultation with the Chief Justice of the High Court has constituted the District Legal Services Authorities in all the 14 Districts to exercise the powers and functions mentioned under Sec. 10 of the Act as well as Regulation No. 8 of the KeLSA Regulations.

Taluk Legal Services Committees

The KeLSA has constituted 62 Taluk Legal Services Committees (TLSCs) for each Taluks in the state as per Sec.11A of the Legal Services Authorities Act, to perform the functions under Sec. 11B of the Act as well as Regulation 10 of the Kerala State Legal Services Authority Regulations, 1998.

Permanent Lok Adalat

The KeLSA by notification has established Permanent Lok Adalat at Thiruvananthapuram, Ernakulum and Kozhikode for exercising such jurisdiction in respect of public utility services.

Major functions of the State Legal Services Authority and its Co- ordinate organization

1. Organizes Lok Adalat
2. Dispute resolution through mediation
3. Free and Competent legal services to the eligible persons

4. Legal awareness programmes
5. Effectuation of schemes of NALSA and KeLSA

Important Programmes

- Legal literacy classes at School and College level, for Women and Children and all other sections of the society
- The poor and needy are given free and competent legal services through the panel of legal services lawyers.
- Legal aid clinics in villages, Panchayaths, Law colleges, JJBs, CWCs, Jails etc
- The service of panel lawyers is utilized for legal aid to the Under Trial Prisoners, as retainer lawyers and as resource persons in legal literacy programmes.
- Service of Remand Advocates to provide legal aid to the Under Trial Prisoners.
- Mediation activities are coordinated by the Kerala State Mediation and Conciliation Centre, the Mediation Monitoring Committee of High Court of Kerala, under the umbrella of KeLSA.
- Permanent Lok Adalat for public utility services
- Effectuation of NALSA schemes of 2015 and 2016
- Effectuation of KeLSA[Legal Aid to Socio- Economically Challenged Dependents of Convicts] Scheme, 2017
- Lok Adalat in pending and pre-litigation cases

LOK ADALAT

- The details of achievements made in Lok Adalats, during the year 2016-17 are enlisted below:

NATIONAL LOK ADALAT – 2016

- The monthly National Lok Adalats continued in 2016 by conducting Nine [9] National Lok Adalat on different topics suggested by NALSA and a mega National Lok Adalat in November on all topics. The statistics in respect of National Lok Adalats for the period from April to November 2016 are given below:

No. of cases settled [Both pending and pre-litigation cases]		Amount involved
Pending	1,58,340	Rs.115,89,90,131/-

cases		
Pre-litigation	35,370	Rs.193,04,22,943/-
cases		
Total	1,93,710	Rs.308,94,13,074/-

NATIONAL LOK ADALAT- 2017 [From Feb 2017]

The statistics of the National Lok Adalat conducted in February 2017 is given below:

No. of cases settled [Both pending and pre-litigation cases]		Amount involved
Pending	3361	25,76,83,391/-
cases		
Pre-litigation	3725	47,40,28,953/-
cases		
Total	7086	73,17,12,344/-

TOTAL OUTPUT IN THE NATIONAL LOK ADALATS CONDUCTED IN THE YEAR 2016-17

No. of cases settled [Both pending and pre-litigation cases]		Amount involved
Pending cases	1,61,701	141,66,73,522/-
Pre-litigation	39,095	240,44,51,896/-
cases		
Total	2,00,796	382,11,25,418/-

STATISTICS OF LOK ADALATS OTHER THAN NATINAL LOK ADALAT

No. of cases settled [Both pending and pre-litigation cases]		Amount involved
Pending cases	18,681	204,25,96,334/-
Pre-litigation	19,143	
cases		
Total	37,824	204,25,96,334/-

**TOTAL OUTPUT OF SETTLEMENT IN LOK ADALATS
(NATIONAL LOK ADALATS + OTHER LOK ADALATS)**

No. of cases settled [Both pending and pre-litigation cases]		Amount involved
Pending cases	1,80,382	586,37,21,752/-
Pre-litigation cases	58,238	
Total	2,38,620	586,37,21,752/-

VIRTUAL/VISUAL LOK ADALAT

- “Kathayallithu Jeevitham”, a televised version of Lok Adalat is being telecast in Amritha T.V., since 2010. A similar programme, ‘Jeevitham Sakshi’, was telecast in Kairali TV till recently. By telecasting these programmes with the support of KeLSA, the message of rapprochement and conciliation in dispute resolution is spread amongst the public.

MOBILE LOK ADALAT

The Mobile Lok Adalat facilitates dispute resolution in remote areas with the help of Mobile Adalat Van. The Mobile Lok Adalat vehicle has completed its tour in 12 Districts during 2016-17. 988 pre litigation cases and 16 pending cases were settled. The Mobile Lok Adalat and awareness programmes conducted as part of the tour has evoked tremendous response from the public.

PERMANENT LOK ADALAT

- Permanent Lok Adalat, established at Thiruvananthapuram, Ernakulam and Kozhikode, for the following public utility services is another feature of Legal Services Authorities Act.
- Transport service for the carriage of passengers or goods by air, road or water; or
- Postal, telegraph or telephone service; or
- Supply of power, light or water to the public by any establishment; or
- System of public conservancy or sanitation; or
- Service in hospital or dispensary; or
- Postal, telegraph or telephone service; or
- Insurance service; or
- Banking and other Financial Institutions
- Education
- Real estate

Details of cases settled in PLAs in the year 2016-17

Sl.No.	Place	No. of sittings	Cases pending as on 01.04.2016	No. of cases received during the year	No. of cases settled during the year	Total amount involved (Rs.)
1	Thiruvananthapuram	262	429	247	234	2,21,76,212/-
2	Kozhikode	280	94	150	69	28,41,264/-
3	Ernakulam	280	115	321	268	1,21,56,498/-
	Total	822	638	718	571	3,71,73,974/-

LEGAL AID AND BENEFICIARIES

KeLSA had initiated several projects which would go a long way in strengthening the liaison with common people, thus facilitating the deserving persons to enjoy the benefits of legal services rendered by KeLSA. 863 Legal Aid Clinics are functioning across the State under the auspices of DLSAs and TLSCs in association with courts, Local Self Government Institutions, Educational Institutions, NGOs, Hospitals, Jails etc. Legal Aid Clinics are intended to provide legal relief easily accessible to the indigent and backward sections of our society. Basic legal services like legal advice and assisting in drafting of notices, replies, applications, petitions etc are rendered through legal Aid Clinics. These clinics organize various legal awareness camps in villages and remote places.

Category	No. of Legal Aid beneficiaries
Scheduled Caste	2692
Scheduled Tribe	796
Women	27321
Children	699
In custody	18238
General	36476
Total	86,222

IMPORTANT ACTIVITIES OF LEGAL SERVICES INSTITUTIONS IN KERALA

During the year 2016-17, KeLSA had initiated several projects which would go a long way in strengthening the liaison with common people. The Highlights are as follows:

- Training for Panel Lawyers
- Legal aid clinics in Jails
- 49 legal awareness programmes

- Para Legal Volunteers
- Legal Aid Clinic at Pamba and Sabarimala
- Legal Aid to Socio- Economically Challenged Dependants of Convicts
- Under Trial Review Committee
- Victims Compensation Scheme

DETAILS REGARDING THE AMOUNT SPEND ON LEGAL AID DURING THE YEAR 2016 - 2017

SL No.	Activities	Amount (₹)
1	Adalat / Settlement	1,18,06,572
2	Court Based Legal Aid & Legal Aid Clinic	2,22,78,608
3	Legal Literacy	98,47,794
4	Mediation	3,06,49,256
5	Others	1,51,89,218
	Total	8,97,71,448

10.WORKING OF ALTERNATIVE DISPUTE RESOLUTION MECHANISMS – ADR CENTRES, PERMANENT LOK ADALATS/LOK ADALATS/ NUMBER OF CASES DISPOSED OFF/ NUMBER OF LOK ADALATS HELD ETC:

A. Introduction :

The Kerala State Mediation and Conciliation Centre is an initiative of the High Court of Kerala and Kerala State Legal Services Authority and is conceived as a project for giving effect to Section 89 of the Code of Civil Procedure which provides for Mediation as an Alternative Dispute Resolution mechanism. The project is implemented with the support and the guidance of the Mediation and Conciliation Project Committee (MCPC) of Supreme Court of India.

District Mediation Centre has been established at all the 14 District Head Quarters of Kerala State and also at North Paravur and Mavelikkara. 48 Mediation Sub Centres are functioning at various places in Kerala. ADR Centres are also functioning in the new building constructed by utilizing the funds provided by the 13th Finance Commission at Thiruvananthapuram, Alappuzha, Ernakulam, Thalassery, Mavelikkara and Thrissur.

There are 601 mediators in Kerala. They are trained by the Mediation and

Conciliation Project Committee and being given accreditation when they fulfill the norms prescribed for accreditation. The norm for accreditation is that a Mediator should have mediated at least 20 cases with 10 cases culminating in success. Upon accreditation, the Mediator is eligible for receiving Honorarium as per the schedule introduced by the Mediation and Conciliation Project Committee from time to time.

B. Organizational Set up:

The Hon'ble Chief Justice Mr. Navaniti Prasad Singh is the Patron-in-Chief of Kerala State Mediation and Conciliation Centre. The Hon'ble Mr. Justice Antony Dominic, Executive Chairman, Kerala State Legal Services Authority, is the Patron. Hon'ble Mr. Justice Antony Dominic, is the President of the Board of Governors. Hon'ble Mr. Justice A.M. Shaffique, Hon'ble Mr. Justice K. Ramakrishnan and Hon'ble Mr. Justice A. Muhamed Mustaque are the other members of the Governing body, which monitors mediation programmes in Kerala.

The Office of the Kerala State Mediation and Conciliation Centre is housed in the ground floor of the Southern side of the Ram Mohan Palace provided free of rent by the High Court. The Director(District Judge), ADR Centre is also the Director of Kerala State Mediation and Conciliation Centre.

The website address of Kerala State Mediation and Conciliation Centre is www.keralamediation.gov.in and e-mail address is kmckerala@gmail.com.

The main functions of Kerala State Mediation and Conciliation Centre are as follows:-

- a) to give effect to the policy and directions of Mediation and Conciliation Project Committee;
- b) to facilitate mediation and co-ordinate mediation activities at various District Mediation Centres and at Ernakulam Mediation Centre in accordance with the relevant rules;
- c) to conduct mediation sensitization programmes for the public and other stake holders throughout the State of Kerala;
- d) to conduct Refresher Course for Judicial Officers and Trained mediators throughout Kerala, under the guidance from Mediation and Conciliation Project Committee from time to time;
- e) to perform such other functions with regard to mediation as the Mediation and Conciliation Project Committee may fix;
- f) to act in co-ordination with other Government Agencies, Governmental

Voluntary Social Services Institutions, Universities, and other bodies engaged in the work of promoting the cause of legal awareness on mediation to the Students, rural folks and other stake holders.

C. Human Resources:

There is no temporary or permanent staff working in this Authority. A Director, a Section Officer, two Assistants, one Driver and a Peon are working on deputation in the Head Office situated at Ram Mohan Palace at High Court of Kerala. Apart from this, 32 staff are working in the District ADR Centres on deputation. Nodal Officer and the Typist at Ernakulam Mediation Centre (High Court) are appointed on work arrangement from the High Court of Kerala.

D. Finances:

The office of the Kerala State Mediation and Conciliation Centre is now housed in the Ground Floor of the Southern end of Ram Mohan Palace and is provided free of rent by the High Court of Kerala at Ernakulam. District Mediation Centres are all functioning in rooms provided free of rent by Subordinate Courts in the State. The Ernakulam Mediation Centre (High Court) is functioning in the second floor of the Hon'ble High Court of Kerala. Ernakulam Mediation Centre (ADR Centre) is functioning in the first floor of the ADR Centre, Kaloor since 10.11.2014.

During the financial year 2016-17, Kerala State Mediation and Conciliation Centre expended ₹11,75,914/- (Rupees Eleven Lakhs Seventy Five Thousand Nine Hundred and Fourteen Only) towards meeting expenses in connection with the training / refresher / awareness programmes on mediation throughout the State. The expended amount as ADR Funds was allotted by Kerala State Legal Service Authority.

E. Trainer of Trainers (ToT) :

The Kerala State Mediation and Conciliation Centre has the following 20 Mediator Trainers selected from the Mediators and trained by the Mediation and Conciliation Project Committee.

- 1) Sri.Gireendra Babu T.R.
- 2) Sri.Jose Kuriakose
- 3) Smt.Leena Jayasurian

- 4) Sri.Vijayakumar K.K.
- 5) Sri.Renadive K.P.
- 6) Smt.Vimala K. Nambiar
- 7) Sri.Satya Raju
- 8) Sri.Suresh Babu R.S.
- 9) Smt.Jyothi Gopinathan
- 10) Sri.P.G. Suresh
- 11) Sri.Mohammed Shiraz P.A.
- 12) Sri.Pramod Kumar
- 13) Smt.Letha M.S.
- 14) Sri.Bhuvanendran Nair
- 15) Smt.Beena.M
- 16) Sri. G.Jayasankar
- 17) Sri.V.P. Thankachan
- 18) Sri.George Merlo Pallath
- 19) Sri.Sreelal Warriar
- 20) Smt. Noorbeena Rashid

F. Accreditation and distribution of certificates to mediators :

During the Financial Year 2016-2017, the Hon'ble Board of Governors, Kerala State Mediation and Conciliation Centre approved and recommended the names of 39 mediators of KSMCC for accreditation with Mediation and Conciliation Project Committee. The request for accreditation of 120 mediators of KSMCC is pending with Mediation and Conciliation Project Committee as on 31.03.2017.

G. Events:

During the Financial Year 2016-17, the Hon'ble Board of Governors decided to discontinue the One to One interactive programme and the refresher course as done in the previous years. Identifying the need to focus on the mediators trained in 2014 and 2015, it was resolved to conduct Regional training Programme for such mediators at Thiruvananthapuram, Alappuzha, Thrissur and Thalassery. Refresher Programmes and various other interactive programmes with Referral Judges and Bar were also conducted during the year. Following are the details of programmes conducted:

Sl.No:	Date of the Programme	Name of the Training Programme
1	16.07.2016 Held at SP Grand Days, Panavila, Thiruvananthapuram	Regional Training programme for nominated mediators of Thiruvananthapuram and Kollam
2	20 hours capsule training programme for the seven nominated mediators held at Kerala Judicial Academy from 27.06.2016 to 29.06.2016	20 hours capsule training programme for seven nominated mediators (ToT programme)
3	02.07.2016 Banquet Hall, High Court of Kerala	Interactive meeting of Hon'ble Board of Governors, KSMCC, with the District Co-ordinators/ District Judges, Secretaries, DLSA's.
4	30.07.2016 Banquet Hall, High Court of Kerala	Interactive meeting and training to mediators of Ernakulam Mediation center.
5	20.08.2016 Manjeri	Awareness programme on mediation and interactive meeting of Hon'ble President and Members, Board of Governors with the Mediators/ Referral Judges/Advocates/Bar
6	27.08.2016 to 29.08.2016 at Maharashtra Judicial Academy, Uttan (TOT)	TOT programme for the seven nominated mediators at Maharashtra Judicial Academy, Uttan.
7	24.09.2016 Held at Govt. Guest House, Alappuzha	Regional Training programme for nominated mediators of Alappuzha, Kottayam and Thodupuzha.
8	22.10.2016 Thrissur	Awareness programme for Public held at Niya Regency, Thrissur.
9	05.11.2016 Ernakulam	Awareness programme for Public held at Bharat Tourist home. Followed by interactive meeting of Hon'ble Board of Governors, KSMCC, with the Judicial Officers and Mediators of Ernakulam District.
10	19.11.2016 Held at Niya Regency, Thrissur	Regional Training programme for nominated mediators of Thrissur, Palakkad, Manjeri and Ernakulam

Sl.No:	Date of the Programme	Name of the Training Programme
11	26.11.2016 Mananthavady	Awareness programme on mediation for the stake holders held at Mananthavady(Wayanad District) and inauguration of mediation Sub Centre(Annexe), Mananthavady by the Hon'ble Mr. Justice K. Ramakrishnan, member, KSMCC.
12	19.01.2017 to 21.01.2017 Kollam	Awareness programme for Public and 20 hours refresher programme for mediators.
13	28.01.2017 Held at Surya Residency, Edakkad, Kannur	Regional Training programme for nominated mediators of Thalassery, Kalpetta and Kozhikode Districts.
14	13.02.2017 to 17.02.2017 Mediation week at Lakshadweep	Mediation week was held at five island venues of Lakshadweep from 13 th to 17 th of February, 2017. Eleven mediators of KSMCC were nominated to do mediation at Lakshadweep during the mediation week. Sixty four cases referred from High Court of Kerala were nominated during the mediation week and good number of cases were settled.
15	16.02.2017 to 18.02.2017 Kottayam	Awareness programme for Public and 20 hours refresher programme for mediators.
16	02.03.2017 to 04.03.2017 Ernakulam	Awareness programme for Public and 20 hours refresher programme for mediators.
17	23.03.2017 to 25.03.2017 Kozhikode	Awareness programme for Public and 20 hours refresher programme for mediators.

H. Court Costs:

During the financial year 2016-2017, an amount of 7,93,500/- (Rupees Seven Lakhs Ninety Three Thousand and Five Hundred only) was collected towards Court costs.

I. Honorarium for Mediators:

The structure of honorarium for mediators as approved by the Mediation and Conciliation Project Committee is given below:

	Nature of Case	Honourarium
A	On Settlement through mediation of a matrimonial case (including criminal), custody, guardianship, probate, partition and possession	₹2,500/- per case (with two or more connected cases, the maximum would be ₹3,500/-)
B	All other matters	₹1,500/- per case (with two or more connected cases, the maximum would be ₹2,500/-)
C	Connected case	₹500/- per case subject to a maximum of ₹1,000/- Regardless of the number of connected cases)
D	Cases not settled despite three effective sittings, as certified by the Co-ordinator of the Mediation Centre	₹1,000/-

The honorarium is paid by the State Government by allotment of funds through Kerala State Legal Services Authority. The honorarium up to 30.09.2016 is paid to all the mediators. Funds received from NaLSA is also used for the said purpose. The State Government is slow in allotment of requisite funds for payment of honorarium. Regular allotments of funds in the budget is the only solution for prompt payment of honorarium.

J. Statistics

Cases referred and settled in Mediation

Referred	Settled	Not Settled	No Mediation	Pending	Percentage of Success
34829	10146	18493	6443	5865	35.42%

11. BROAD PERFORMANCE INDICATORS BASES ON ANALYSIS OF JUDICIAL STATISTICS

(i) Institution, disposal and pendency of cases in the High Court and District and Subordinate Courts

(The figures in brackets after the figures for the year under report, shown in the following paragraphs are those of the previous year and are given for the purpose of comparison.)

Categories of cases	Pendency as on 01.04.2016	Restored	Filed	Disposed	Transferred	Balance as on 31.03.2017

CIVIL CASES						
Admiralty Suit	6	0	1	1	0	6
Appeal Suits	1170	17	0	377	0	810
Appeals From First Appeals	146	0	0	79	0	67
Arbitration Appeals	335	0	84	32	3	384
Arbitration Petition	2	0	0	2	0	0
Arbitration Requests	94	0	106	111	1	88
Banking Company Claims	0	0	0	0	0	0
Central Excise Appeals	56	1	17	19	1	54
Central Excise References	1	0	0	0	0	0
Civil Miscellaneous Appeals	11	0	0	2	0	9
Civil Miscellaneous Cases	111	0	93	41	3	160
Civil Revision Petitions	1821	0	331	502	0	1650
Civil Suit	1	0	1	1	0	1
Civil Suit [Design Act]	6	0	0	0	0	6
CMC (Pauper)	0	0	0	0	0	0
COAA	22	0	16	11	0	27
Company Appeals	111	0	7	11	0	107
Company Applications	2483	1	822	789	0	2517
Company Cases	20	0	0	1	0	19
Company Claims (Banking Company Claims)	3255	19	0	720	0	2554
Company Petitions	147	1	41	34	25	130
Company Suit	3	0	0	0	0	3
Contempt of Court Appeals [c]	4	0	10	4	0	10
Contempt Of Court Cases [C]	1917	0	2269	1660	0	2526
Criminal Complaints	63	0	1	0	0	64
Cross Objection	680	9	168	62	0	795
CRP [LR]	319	0	100	54	0	365
CRP [Uty]	5	0	1	2	0	4
CRP [WAKF]	126	0	55	27	0	154
Customs Appeals	55	0	6	40	0	21
Dewaswom Board Applications	42	10	27	41	0	38
Dewaswom Board AR	36	0	10	11	0	35
Dewaswom Board Petitions	85	0	100	112	0	73
E.P. In O.S.	2	0	0	0	0	2
Election Petitions	0	0	15	7	0	8
Execution First Appeals	214	0	39	25	0	228
Execution Second Appeals	82	0	15	11	0	86

First Appeals From Order	558	1	238	193	0	604
Gift Tax Appeals	3	0	0	1	0	2
Guardianship Petitions	0	0	0	0	0	0
Income Tax Appeals	1190	0	150	307	0	1033
Income Tax References + Tax Reference	61	0	0	2	0	59
Insurance Appeals	171	2	23	25	0	171
Land Acquisition Appeals	2064	1	475	243	0	2297
M.F.A in Admiralty Suit	4	0	0	0	0	4
Mat Reference	0	0	1	1	0	0
Matrimonial Appeal (Execution)	28	0	9	0	0	37
Matrimonial Appeals	5719	7	1326	593	0	6459
Matrimonial Case	0	0	0	0	0	0
Miscellaneous Company Applications	117	0	33	34	6	110
Miscellaneous First Appeals	930	0	124	123	0	931
Miscellaneous Jurisdiction Cases	696	2	524	408	0	814
Miscellaneous Second Appeals	18	0	6	0	0	24
Misfeasance Company Applications	65	0	4	0	0	69
Motor Accident Claims Appeals	15146	20	4295	1497	0	17964
O.P.(AFT)[u/a 227]	16	0	0	16	0	0
O.P.(CAT)[u/a 227]	466	0	315	216	0	565
O.P.(CvI)[u/a 227]	3440	0	3649	2996	0	4093
O.P.(DRT)[u/a 227]	98	0	134	154	0	78
O.P.(FC)[u/a 227]	324	2	751	928	0	149
O.P.(FT)[u/a 227]	5	0	5	5	0	5
<i>O.P.(ICA) -wef 01.03.2017</i>	0	0	1	0	0	1
O.P.(KAT)[u/a 227]	332	0	239	190	0	381
O.P.(LC)[u/a 227]	114	0	35	38	0	111
O.P.(MAC)[u/a 227]	195	0	158	140	0	213
O.P.(RC)[u/a 227]	24	0	193	188	0	29
O.P.(SAT)[u/a 227]	0	0	0	0	0	0
O.P.(TAX)[u/a 227]	3	0	47	37	0	13
O.P.(WT)[u/a 227]	23	0	61	47	0	37
O.T.R.V.	338	3	199	144	0	396
Original Petitions	381	0	0	216	0	165

Other Tax Appeals	39	0	23	29	0	33
Other Tax Cases	14	0	1	12	0	3
Referred Cases	3	0	0	0	0	3
Regular First Appeals	7171	15	740	476	0	7450
Regular Second Appeals	9458	30	1289	729	0	10048
Rent Control Revisions	415	1	377	217	0	576
Review Petitions	1698	11	1193	1033	0	1869
Sales Tax Applications	1	0	0	1	0	0
Sales Tax Revisions	151	8	42	59	0	142
Second Appeals	1359	9	0	129	0	1239
Special Jurisdiction Cases	4	0	0	3	0	1
SSCR	16	2	29	40	0	7
Supreme Court Leave Petitions	0	0	0	0	0	0
Testamentary Cases	2	0	0	0	0	2
Transfer Appeals	13	0	8	15	0	6
Transfer Petitions (Civil)	710	10	751	1162	0	309
W.P (AFT)[u/a226]	3	0	0	3	0	0
Wealth Tax Appeals	35	0	0	0	0	35
Writ Appeals	2585	46	2462	2372	0	2721
Writ Petitions (Civil)	52396	0	40211	36850	0	55757
TOTAL – (Civil)	122033	228	64456	56661	40	130016
CRIMINAL CASES						
Bail Applications	768	0	8985	9198	0	555
Contempt of Court Cases [CrI]	2	0	6	2	0	6
Criminal Appeal (V)	135	0	28	4	0	159
Criminal Appeals	17014	0	1285	1142	0	17157
Criminal Leave Petitions	56	0	449	439	0	66
Criminal Miscellaneous Cases	4971	1	9667	7485	0	7254
Criminal References	2	0	0	1	0	1
Criminal Revision Cases	9	0	10	5	0	14
Criminal Revision Petitions	11756	3	1773	2202	0	11330
Death Sentence References	11	0	4	1	0	14
Family Court Revision Petitions	816	0	630	217	0	1229
O.P.(CrI)[u/a 227]	327	0	774	530	0	571
Transfer Appeal (CrI)	1	0	1	1	0	1
Transfer Petitions (CrI)	63	0	131	127	0	67

Writ Petitions (Criminal)	46	0	486	495	00	37
TOTAL – (Criminal)	35977	4	24229	21849	0	38361
GRAND TOTAL – (Civil + Criminal)	158010	232	88685	78510	40	168377

High Court:

((a) Writ Petition-Civil/Criminal: 52396(44665) Writ Petition(Civil) and 46(44) Writ Petition(Criminal) were pending at the beginning and 40211(47842) Writ Petition(Civil) and 486(518) Writ Petition(Criminal) were filed during the year. The total number of cases for disposal were 92607(92507) Writ Petition(Civil) and 532(562) Writ Petition(Criminal). 36850(40111) Writ Petition(Civil) and 495(516) Writ Petition(Criminal) were disposed of leaving 55757(52396) Writ Petition(Civil) and 37(46) Writ Petition(Criminal) pending at the end of the year. As per the old nomenclature, 381(663) were pending at the beginning of the year. No (0) petition was instituted during the year. Of these, 216(282) were disposed of. The pendency at the end of the period was 165(381).

Under OP(u/a 227) 6363(5502) cases were received during the year and 5485(4761) cases disposed of, leaving 6246(5368) cases pending at the end of the year under Report.

(b) (i) Company Claims: [including Banking Company Claims]

3255(3323) Company Claims including Banking Company Claims were pending at the beginning of the year. 0(604) claims was instituted during the year. 19(0) claims were received by transfer. Thus, there were 3274(3927) claims for disposal, of which 720(672) were disposed of leaving a balance of 2554(3255) claims pending at the end of the year.

(ii) Company Cases: [including Company Suits & Criminal Complaints]

There were 86(83) Company Cases including Company Suits & Criminal Complaints pending at the beginning of the year. 1(5) case was filed during the year under report and 1(2) case was disposed of leaving a balance of 86(86) Company Cases including Company Suits & Criminal Complaints.

(iii) Company Petitions:

147(130) Company Petitions were pending at the beginning of the year 41(48) Company Petitions were instituted during the year. 1(0) claims was received by transfer. Out of the 189(178) petitions for disposal, 59(31) were disposed of leaving a

balance of 130(147) at the end of the year.

(iv) Company Applications: [including Misfeasance Company Applications]

2548(2046) Company applications were pending at the beginning of the year. 826(947) Company applications including 4(8) Misfeasance Company Applications were instituted during the year. 1(0) claims was received by transfer. 789(445) Applications were disposed of and 2586(2548) Company Applications including Misfeasance Company Applications were pending at the end of the year.

(v) Miscellaneous Company Applications:

117(128) Miscellaneous Company Applications were pending at the beginning of the year. 33(51) Miscellaneous Company Applications were instituted during the year. Out of the 150(179) Applications for disposal, 40(62) were disposed of, leaving a balance of 110(117) Applications at the end of the year.

(d) Contempt of Court Cases:-

1919(1565) Contempt of Court Cases were pending at the beginning of the year. 2275(1974) cases were instituted. Out of the 4194(3539) Contempt of Court Cases for disposal, 1662(1620) cases were disposed of leaving a balance of 2532(1919) cases at the end of the year.

(e) Arbitration Requests:-

94(57) Arbitration Requests were pending at the beginning of the year. Including 106(67) Arbitration Requests that were instituted during the year, there were a total of 200(124) Arbitration Requests for disposal. Out of these, 112(30) cases were disposed of leaving a balance of 88(94) cases at the end of the year.

(f) Election Petitions:-

No(5) Election Petition was pending at the beginning of the year and 15(0) Election Petition were instituted during the year and 7(5) Election Petition were disposed of during the year, leaving a balance of 8(0) Election petition at the end of the year.

(g) Miscellaneous Jurisdiction Cases:-

696(628) cases were pending at the beginning of the year. Including the 524(474) cases that were instituted during the year and 2(0) cases that were received by transfer, there were a total of 1222(1102) cases for disposal, out of which 408(406) cases were disposed of, leaving a balance of 814(696) cases at the end of the year.

(h) Civil Miscellaneous Cases:-

111(263) cases were pending at the beginning of the year. Including the 93(47) cases that were instituted, there were a total of 204(310) cases for disposal, out of which 44(199) cases were disposed of, leaving a balance of 160(111) cases pending at the end of the year.

(i) Devaswom Board Cases:-

There were 74 cases pending at the beginning of the year. 51(30) cases were received during the year, 52(65) cases were disposed of leaving a balance of 73(74) cases pending at the end of the year.

(j) Devaswom Board Petitions:-

There were 85 petitions pending at the beginning of the year. 100(161) petitions, were instituted during the year and 112(180) petitions were disposed of leaving a total of 73(85) petitions pending at the end of the year.

B) APPEALS:

The total number of Appeals of different classes instituted during the year under report in the High Court were:

a) High Court:

The following is the statement of the several classes of appeals received, disposed of and pending in the High Court during the period under report:

Class of Appeals	Received	Disposed of	Pending
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
Land Acquisition Appeals	476(714)	243(657)	2297(2064)
Miscellaneous First Appeals	124(99)	123(88)	931(930)
Execution First Appeals	39(36)	25(31)	228(214)
Appeal Suits	17(32)	377(198)	810(1170)
Writ Appeals	2508(2808)	2372(2906)	2721(2585)
Second Appeals	9(57)	129(151)	1239(1359)
Execution Second Appeals	15(28)	11(11)	86(82)
Miscellaneous Second Appeals	6(1)	0(1)	24(18)
Civil Miscellaneous Appeals	0(0)	2(2)	9(11)
Appeals from First Appeals	0(1)	79(4)	67(146)
Income Tax Appeals	150(242)	307(377)	1033(1190)
Gift Tax Appeal	0(0)	1(0)	2(3)
Wealth Tax Appeal	0(0)	0(0)	35(35)

Class of Appeals	Received	Disposed of	Pending
Central Excise Reference	0(0)	0(1)	0(0)
Contempt of Court Appeal (Civil)	10(7)	4(8)	10(4)
Other Tax Appeal	23(8)	29(4)	33(39)
Devaswom Board Appeals	8(17)	11(43)	35(38)
Regular First Appeal	755(976)	476(562)	7450(7171)
Regular Second Appeal	1319(1445)	729(1010)	10048(9458)
Matrimonial Appeal	1333(1386)	593(398)	6459(5719)
Company Appeal	7(14)	11(32)	107(111)
Motor Accident Claims Appeal	4315(3444)	1497(1937)	17964(15146)
Arbitration Appeal	84(59)	35(51)	384(335)
Insurance Appeal	25(27)	25(73)	171(171)
First Appeal from Order	239(305)	193(518)	604(558)
Total	11462(11706)	7272(9063)	52747(48557)

LITIGATION

District/Subordinate Courts(Civil):

A) Suits:

1.Number of Suits:

The total number of suits instituted in all the Courts during the year under report was 67092 (70788) including 0 (5) Small Cause Suits.

2.Nature of Suits:

Of the 67092 (70788) suits instituted, 19925 (32049) were for money or movable property, 25054 (24541) were for immovable property, 5647 (3537) related to mortgages, 6197 (4619) were for specific relief and 10269 (6042) were other suits not falling under any of the preceding heads.

3.Value of Suits:

The total value of suits instituted during the year under report was ₹24,87,23,17,935/- (₹23,34,63,65,835/-). A break up of the number of suits instituted according to the value is given below:

Below ₹10/-	0(0)
Between ₹10/-and ₹20/-	0(109)

Between ₹20/-and ₹30/-	9(48)
Between ₹30/-and ₹50/-	156(239)
Between ₹50/-and ₹100/-	390(289)
Between ₹100/-and ₹500/-	3836(3768)
Between ₹500/-and ₹1000/-	10194(10091)
Between ₹1000/-and ₹2000/-	5803(6241)
Between ₹2000/-and ₹5000/-	3129(3094)
Between ₹5000/-and ₹10,000/-	6182(4928)
Above ₹10,000/-	35832(41401)
No: of suits in which value cannot be estimated	1561(580)
Total	67092(70788)

B) APPEALS:

The total number of Appeals of different classes instituted during the year under report in the High Court, in the District Courts and in the Sub Courts were:

a) High Court:

Class of Appeals	Number	Class of Appeals	Number
Land Acquisition Appeals	475(714)	Central Excise Reference	0(0)
Misc. First Appeals	124(99)	Contempt Appeal (Civil)	10(7)
Execution First Appeals	39(36)	Other Tax Appeals/References	23(8)
Appeal Suits	0(32)	Devaswom Board Applications	27(17)
Writ Appeals	2462(2808)	Regular First Appeals	740(976)
Second Appeals	0(57)	Regular Second Appeal	1289(1445)
Execution Second Appeals	15(28)	Matrimonial Appeals	1326(1386)
Misc. Second Appeals	6(1)	Company Appeals	7(14)
Civil Misc. Appeals	0(0)	Motor Accident Claims Appeals	4295(3444)
Appeals from First Appeals	0(1)	Arbitration Appeal	84(59)
Income Tax Appeals	150(242)	Insurance Appeal	23(27)
Gift Tax Appeals	0(0)	First Appeal from Order	238(305)
Wealth Tax Appeals	0(0)	Total	11333(10706)

b) District Courts:

Regular Appeals	3005(3231)
Miscellaneous Appeals	1517(1392)
Total	4522(4623)

c) Sub Courts:

Regular Appeals	2382(2349)
Miscellaneous Appeals	581(722)
Total	2963(3071)

VI-COURTS OF ORIGINAL JURISDICTIONa) Munsiff's Courts

(i) Original Suits:- 61313 (65587) original suits were instituted and 2200 (1626) were received otherwise during the year under report. Including the 115834 (106136) suits pending at the beginning, there were 179347 (173349) suits for disposal of which 59157 (57053) were disposed of and 1040 (462) suits were transferred leaving a balance of 119150 (115834) suits pending at the end of the year. The average duration of contested suits was 128 (88). The period of pendency of the 119150 (115834) suits is as indicated below:

Nature of pendency	Number of suits
Below one year	38275 (40577)
Between 1 and 2 years	34527 (37590)
Between 2 and 3 years	20959 (19190)
Between 3 and 4 years	11669 (8365)
Between 4 and 5 years	6312 (4495)
Above 5 years	7408 (5617)
Total	119150 (115834)

(ii) Small Cause Suits:

The number of suits instituted was 0 (5) and no (0) suit was received otherwise. Including the 8 (8) pending at the beginning, there were 8(13) Small Cause Suits for disposal. Out of these no (5) suits were disposed of and no (0) suit was transferred leaving 8 (8) suits pending at the end of the year. The average duration of contested suits was 0 (114) days. The period of pendency of the 8 (8) Small Cause

Suits is as indicated below:-

Nature of pendency	Number of suits
Below one year	0(1)
Between 1 and 2 years	1(7)
Between 2 and 3 years	7(0)
Between 3 and 4 years	0(0)
Between 4 and 5 years	0(0)
Above 5 years	0(0)
Total	8(8)

b) Sub courts:

(i) Original Suits:

The number of original suits instituted was 5043 (4948) and 599 (651) suits were received otherwise. Including the 15571 (19074) pending at the beginning, there were 21213 (24673) suits for disposal, of which 8239 (9035) were disposed of and 209(67) suits were transferred leaving 12765 (15571) suits pending at the end. The average duration of contested suits was 140 (282) days. The period of pendency of the 12765 (15571) suits is as follows:

Nature of pendency	Number of Appeals
Below 1 year	2326 (2765)
Between 1 and 2 years	2547 (2905)
Between 2 and 3 years	2107 (2982)
Between 3 and 4 years	1872 (2652)
Between 4 and 5 years	1417 (1716)
Above 5 years	2496 (2551)
Total	12765 (15571)

(ii) Small Cause Suits:

No Small Cause Suit was instituted during the year and no suit was pending at the beginning of the year for disposal. So, the pendency at the end of the year was nil.

c) District Courts

(i) Original Suits: 195 (248) Original Suits were instituted during the year and

30(23) suit was received otherwise. Thus, the total number of suits for disposal, including 528 (476) suits pending at the beginning of the year, was 753 (747). Of these, 281(202) suits were disposed of and 9 (17) suits were transferred leaving a balance of 463 (528) suits pending at the end of the year. The average duration of the contested suits was 82 (87) days. The period of pendency of these 463 (528) suits is as indicated below :

Nature of pendency	Number of Appeals
Below 1 year	155 (162)
Between 1 and 2 years	114 (155)
Between 2 and 3 years	60 (62)
Between 3 and 4 years	51(57)
Between 4 and 5 years	19 (29)
Above 5 years	64 (63)
Total	463 (528)

(ii) Small Cause Suits:

No Small Cause Suit was instituted during the year and no suit was pending at the beginning of the year for disposal. So, the pendency at the end of the year was nil.

d) Gram Nyayalaya

(i) Original Suits: 541 (0) Original Suits were instituted during the year and 61 (0) suit was received otherwise. Thus, the total number of suits for disposal, including 0 (0) suits pending at the beginning of the year, was 602 (0). Of these, 76(0) suits were disposed of and 60 (0) suits were transferred leaving a balance of 466 (0) suits pending at the end of the year. The average duration of the contested suits was 20 (0) days. The period of pendency of these 466 (0) suits is as indicated below :

Nature of pendency	Number of Appeals
Below 1 year	466 (0)
Between 1 and 2 years	0 (0)
Between 2 and 3 years	0(0)
Between 3 and 4 years	0(0)
Between 4 and 5 years	0 (0)
Above 5 years	0 (0)
Total	466 (0)

(ii) Small Cause Suits:

No Small Cause Suit was instituted during the year and no suit was pending at

the beginning of the year for disposal. So, the pendency at the end of the year was nil.

4. Insolvency Petition:

262(310) Insolvency Petitions came up for disposal during the year under report in all the Courts other than the High Court, of which 110 (122) were disposed of leaving a balance of 152 (188) pending at the end of the year.

5. Wakf Tribunals:

430 (283) Wakf cases were instituted in all the three Wakf Tribunals together. The total number of cases for disposal, including the 434 (340) cases pending at the beginning of the year, were 864 (623). Out of this 242 (189) cases were disposed of leaving 622 (434) cases pending at the end of the year.

6. Family Courts:

51453 (49236) cases were instituted in all the 28(28) Family Courts together. 2450 (2116) cases were received by way of transfer/restoration. The total number of cases for disposal including the 55351 (52446) cases pending at the beginning of the year were 109254 (103798). Out of this, 50457 (47718) cases were disposed of and 848 (729) were transferred leaving 57949 (55351) cases pending at the end of the year.

APPELLATE LITIGATION

a) Sub Courts:

(i) Regular Appeals: 2382(2349) appeals were instituted during the year. 424(148) appeals were received otherwise. The total for disposal was 10183(10585) including 7377(8088) pending at the beginning of the year, of which 2331(2611) were disposed of and 353(597) were transferred leaving a balance of 7499(7377) pending at the end of the year. The average duration of appeals disposed of was 93 (146) days. The period of pendency of 7499(7377) appeals pending at the end of the year is shown below:

Nature of pendency	Number of Appeals
Below 1 year	1716(1648)
Between 1 and 2 years	1969(1643)
Between 2 and 3 years	1337(1208)
Between 3 and 4 years	911(1002)
Between 4 and 5 years	530(712)
Above 5 years	1036(1164)

Nature of pendency	Number of Appeals
Total	7499(7377)

(ii) Miscellaneous Appeals: 581(722) Miscellaneous Appeals were instituted during the year. 30(35) such appeals were received otherwise. Thus, the total for disposal was 1475(1491) including 864(734) pending at the beginning of the year. Of these 611(626) appeals were disposed of and 26(1) was transferred leaving a balance of 838(864) pending at the end of the year. The average duration of the appeals disposed of was 87 (147) days. The period of pendency of 838(864) miscellaneous appeals is as shown below:

Nature of Pendency	Number of Appeals
Below 1 year	317(414)
Between 1 and 2 years	317(292)
Between 2 and 3 years	147(107)
Between 3 and 4 years	39(27)
Between 4 and 5 years	11(12)
Above 5 year	7(12)
Total	838(864)

b) District Courts:

(i) Regular Appeals: 3005(3231) appeals were instituted during the year and 1187(1461) were received otherwise. Including 7356(7407) pending at the beginning of the year, there were 11548(12099) appeals for disposal, of which 2979(3328) were disposed of and 1215(1415) were transferred leaving a balance of 7354(7356) appeals pending at the end of the year. The average duration of appeals disposed of was 34 (45) days. The period of pendency of 7354(7356) appeals is as follows:

Nature of Pendency	Number of Appeals
Below 1 year	1671(2001)
Between 1 and 2 years	2265(2062)
Between 2 and 3 year	1478(1285)
Between 3 and 4 years	1013(749)
Between 4 and 5 years	431(484)

Nature of Pendency	Number of Appeals
Above 5 year	496(775)
Total	7354(7356)

(ii) Miscellaneous Appeals: 1517(1392) Miscellaneous Appeals were instituted during the year. 311(391) were received otherwise. Thus, the total for disposal was 4083(4091) including 2255(2308) Miscellaneous Appeals pending at the beginning of the year, of which 1586(1516) were disposed of and 438(320) were transferred leaving a balance of 2059(2255) pending at the end of the year. The average duration of the appeals disposed of was 42 (112) days. The period of pendency of the 2059(2255) Miscellaneous Appeals is as shown below:

Nature of Pendency	Number of Appeals
Below 1 year	771(659)
Between 1 and 1 years	672(751)
Between 2 and 3 year	313(329)
Between 3 and 4 years	150(170)
Between 4 and 5 years	85(103)
Above 5 year	67(243)
Total	2059(2255)

REVIEW, REVISION AND REFERENCES

1.Review:

There were 2902(2824) Review Petitions for disposal including 1698(1577) pending at the beginning and 1204(1247) received during the year. Of these 1033(1126) were disposed of leaving a balance of 1869(1698) pending at the end of the year.

2.Revision:

(a) Civil Revision Petitions: 331(523) Civil Revision Petitions were received during the year. Including 1821(1701) Civil Revision Petitions pending at the beginning of the year there were 2152(2224) Civil Revision Petitions for disposal of which 502(403) were disposed of leaving a balance of 1650(1821) pending at the end of the year.

(b) Rent Control Revision: During the period under report, 378(399) Rent

Control Revisions were received. Including the 415(410) cases pending at the beginning of the year, there were 793(809) Rent Control Revisions for disposal, of which 217(394) were disposed of leaving a balance of 576(415) cases pending at the end of the year.

(c) Sales Tax Revision: 50(40) Sales Tax Revisions were received during the year. Including the 151(198) cases pending at the beginning of the year, there were 201(238) Sales Tax Revisions for disposal, of which 59(87) were disposed of leaving a balance of 142(151) cases pending at the end of the year.

3. References:

(a) Income Tax References: During the period, no(0) Income Tax Reference was received. Including the 61(61) tax references pending at the beginning, there were 61(61) tax references for disposal. Of these, 2(0) tax references were disposed of leaving a balance of 59(61) tax references pending at the end of the year.

(b) Referred cases: During the period under report, no(0) referred case was received. Including the 3(3) referred cases pending at the beginning, there were 3(3) referred cases for disposal. Of these, no(0) referred case was disposed of leaving a balance of 3(3) referred cases pending at the end of the year.

(c) Central Excise References: No(1) Central Excise Reference was pending at the beginning and no(0) Reference was instituted. Of the 0(1) Reference for disposal, 0(1) Reference was disposed of leaving a balance of 0(0) at the end of the year.

IX. MISCELLANEOUS PETITIONS/CASES

1. Execution Petitions:

The total number of Execution petitions received during the year in all the Courts was 43050(40583). Out of the 100281(93537) petitions for disposal including 57231(52954) pending at the beginning of the year, 31668(31398) were disposed of and 3590(4030) were transferred leaving 65023(57231) pending at the end of the year. Of the petitions disposed, full satisfaction was obtained in 13522(12978) petitions and 8816(8993) petitions were wholly infructuous. The amount realized in execution during the year was ₹204,55,10,864/- (₹248,99,15,126/-) and in 1238(1289) applications, judgment debtors were sent to jail.

2. Miscellaneous cases under Special Enactments:

42012472(487225) cases under the Special Enactments came up for disposal in all the Courts together, of which 211178(274048) were disposed of leaving a balance

of 41801294(213177) cases pending at the end of the period.

District/Subordinate Courts/High Court (Criminal):

ORIGINAL

Number of Offences

9,50,443(10,25,038) offences were reported during the year under report. 4,62,966 (5,00,226) were under Indian Penal Code and 4,87,477 (5,24,812) were under the Special and Local Laws. The total number of persons involved in these offences including those pending at the commencement of the year was 26,85,716(27,13,833). The percentage of offences reported under the penal Code was 48.71 % (48.80 %) and under the Special and Local Laws was 51.29% (51.20%)

Honorary Judicial IInd class Magistrate's Courts:

Total Number of cases reported during the year was 40, 182 (37,637) including 44,862 (51,585) cases pending at the commencement of the year, the total number of cases that came up for disposal during the year under report was 85, 044(89, 222) involving 85, 122(89,235) persons. Of these 40,916 (44,360) cases involving 40,927 (44,464) persons were disposed of leaving 44,128 (44,862) cases involving 44,195 (44,771) persons pending at the end of the year. 35,743 (33,851) persons were convicted during the year. The percentage of conviction to the total number of persons involved in cases disposed of was 87.33 % (76.13 %).

Other Magistrate's Courts - (Inquiries and Trials)

The total number of cases that came up for disposal during the year in all classes of Magistrates' Courts (other than Honorary Magistrates' Courts) was 17,53,772 (17,52,769) . Of these, 8,64,266 (7,90,903) cases were pending at the commencement of the year, 8,64,662 (9,33,396) cases were reported during the year and 24,844 (28,470) cases were received otherwise. The details of disposal and pendency are shown below:

Classes of Magistrate's Courts	Disposed of		Pending		Average Duration in days
	Cases	Persons	Cases	Persons	
1	2	3	4	5	6
Courts of the Judicial Magistrates' of the First Class, Chief Judicial Magistrate's Courts and Children's Courts	7,47,741 (8,88,503)	10,68,438 (12,12,402)	10,06,031 (8,64,266)	14,13,714 (12,85,742)	239.44 (194.78)

The general results of inquiries and trials before the Magistrates of several classes are as follows:

Classes of Magistrate's Courts	No. of Persons		Percentage of conviction
	Acquitted or discharged	Convicted	
Courts of the Judicial Magistrates' of the First Class (Including Chief Judicial Magistrates' Courts & Children's Courts)	3,50,822 (3,97,661)	5,69,225 (6,25,622)	53.28% (51.60%)
Courts of the Honorary Judicial Magistrate's of the Second Class	3,155 (10,560)	35,743 (33,851)	87.33 % (76.13 %)

Sessions Courts

Total number of cases reported during the year was 17,186(18,841) and 3,569 (6,694) cases were received otherwise. Including 43,635(44,461) cases pending at the commencement of the year, the total number of cases that came up for trial in all the Sessions Courts together was 64,390 (69,996) of which 20,546 (26,361) were disposed of leaving 43,844 (43,635) cases pending at the end of the year. The average duration of disposal in days, of cases was 819.00 (603.82) , reckoning from the date of receipt of records in the Sessions Courts to the date of disposal.

The total number of persons involved in the above cases were

1,18,442 (1,26,454) . Of these 16,982 (18,106) persons were acquitted or discharged, 1,671(2,167) persons were convicted and the cases of 4,493 (4,234) persons were otherwise disposed of, i.e., by transfer, referred, death, escape from custody etc. The remaining 85,983 (84,092) persons were awaiting trial at the end of the year. The percentage of convicted persons to the total number of persons involved in the cases disposed of, including those transferred to the High Court for confirmation of sentences passed on them was 5.15 % (5.12 %).

Out of the 27, 841(27,107) persons whose cases came up for trial for murder, 4 (1) were sentenced to death, 41(112) were sentenced to life imprisonment, 3,612(3,937) were discharged or acquitted. Cases of 4, 268 (4,091) persons were otherwise disposed of and 19,274 (18,409) were awaiting trial at the end of the year.

ii. APPEALS

Courts of Sessions

In all Courts of Sessions together , including 9,828 (10,862) appeals involving 15,306(16,335) persons pending at the beginning of the year, there were 15,231(17,102) appeals involving 24,164(25,782) persons for disposal. Of these 6,361(6,873) appeals involving 9,806 (10,046) persons were disposed during the year under report. Average duration of appeals disposed of was 838.26 (401) days. 8,870 (9,828) appeals involving 14,358 (15,306) persons were left pending at the end of the year.

High Court

Including 17, 014 (17, 518) appeals pending at the end of the previous year, there were 18, 299(18,859) appeals for disposal involving 27, 384 (27,423) persons. Of these 1, 142 (1, 845) appeals involving 1, 789 (2, 519) persons were disposed of leaving 17, 157(17, 014) appeals involving 25,596 (24,904) persons pending at the end of the year. The average duration of appeals disposed of was 2,969 (3,485) days.

Out of 1, 142 (1,845) appeals decided 943 (1,660) appeals were by persons convicted and 199 (185) were appeals against acquittals. In the 943 (1,660) appeals against conviction 1,408(2,309) persons were involved. The findings of lower courts and sentences passed by them were upheld in the case of 553 (580) persons; conviction altered but sentence confirmed in the case of 169 (339) ;

conviction confirmed but sentence altered in the case of 300 (242) , conviction and sentence altered in the case of 117 (192) , conviction quashed and acquitted in the case of 135 (692) , conviction quashed and retrial ordered in the case of 134 (264) and enhanced to death in the case of none (Nil).

In the case of 199 (185) appeals against acquittals involving 380(210) persons, interference was declined in the case of 238 (133) persons . Acquittal was set aside and convicted in the case of 2(1) and the acquittal was set aside and retrial ordered in the case of 140 (76). No (Nil) cases were otherwise disposed of.

iii. REVISIONS AND REFERENCES

Courts of Sessions:

In all Courts of Sessions together, 942 (830) revision petitions were filed during the year. Including 758 (1,008) petitions pending from the previous year 1, 700 (1, 838) revision petitions came up for disposal. Of these, 929 (1,080) petitions were disposed of leaving 771 (758) pending at the end of the year.

High Court:

(a) Revision: 1, 776 (1, 819) Revision Petitions were filed during the year. Including those pending from the previous year, there were 13, 532 (14,676) Revision Petitions for disposal. Of these, 2, 202 (2, 920) were disposed of and 11, 330 (11, 756) were left pending at the end of the year. 630 (557) Family Court Revision Petitions were filed during the year. Including the 816(907) Revision Petitions pending from the previous year there were 1, 446 (1,464) Revision Petitions for disposal. Of these 217 (648) were disposed of leaving 1229 (816) Petitions pending at the end of the year.

(b) References: 2 (6) references came up for disposal including none (2) filed during the year and 1 (4) case was disposed of leaving 1(2) reference pending at the end of the year.

(c) Death Sentence References: 15(13) Death sentence References, including 4(2) filed during the year came up for disposal during the year. 1(1) was disposed of leaving 14 (12) pending at the end of the year.

No (0) petition for leave to appeal to the Supreme Court was granted by the High Court. Special Leave to Appeal was granted in 36 (48) cases by the Supreme Court against the decision of the High Court.

Sentence

The sentence and orders passed by the Courts of Sessions and Courts of Magistrates (other than the Courts of the Honorary Judicial Magistrates) on persons convicted were as follows :

Sl.No	Sentences passed	2015-2016	2016-2017
1	2	3	4
1	Sentenced to death (subject to confirmation of the High Court)	1	4
2	Imprisonment for life	112	41
3	Imprisonment (a) Rigorous	1,077	1,454
	(b) Simple	7,158	10163
4	Fine (a) alone	4,98,887	588419
	(b) with Imprisonment	29,114	23481
5	Released on Probation	695	402
6	Sent to Borstal School/Poor Home	Nil	3
7	Released on bail or bond	765	672
8	Delivered to Guardian	176	443

Bail or Recognizance:

Proceedings were taken against 19,398 (23,842) persons for failure to observe the conditions of their recognizance and 6,762 (13,338) were convicted.

Juveniles:

Including those pending from the previous year 4,672 (4,542) juveniles i.e, 4,646 (4,524) boys and 26 (18) girls were brought to trial during the year under report. 3(5) boys and No (Nil) girl were sent to Borstal school. Of 1,052 (838) - 1,046 (829) boys and 6(9) girls - were discharged or acquitted. Cases of 525 (605) - 521 (604) boys and 4(1) girls - were otherwise disposed of. In 82 (38) - 82(38) boys & no (Nil) girl - were released on bond; In 361 (493) - 356 (492) boys and 5 (1) girls were released on probation and in 443 (157) - 441 (154) boys and 2(3) girls - were delivered to their guardians. At the end of the year under report, 2,206 (2,406) juveniles i.e, 2,197 (2,402) boys and 9 (4) girls were awaiting trial.

Fine

The total amount of fine pending collection in all sessions(including the erstwhile Fast Track courts) and Magistrate courts during the year under report is as follows:

			Ps
(a)	Balance outstanding at the beginning of the year	2,09,95,33,997	00
(b)	Amount of fine imposed during the year	1,14,61,29,262	00
(c)	Total for Collection	3,24,56,63,259	00
	Amount realised	99,19,91,874	00
	Amount remitted in appeal or revision	4,05,19,618	00
	Amount written off as irrecoverable	3,31,67,150	00
(d)	Amount pending at the end of the year	2,17,99,84,617	00

The break-up of fine pending recovery is as follows :-

			Ps
(a)	Amount pending in Appeal or Revision	71,60,39,471	00
(b)	Amount advised for revenue recovery action	32,31,66,807	00
(c)	Irrecoverable amount for which write off proposals are initiated	2,37,69,055	00
(d)	Collectable Balance	1,11,70,09,284	00
	Amount pending at the end of the year	2,17,99,84,617	00

The Year-wise break up of fine pending recovery and the year-wise break up collectable balance in the Sessions(including the erstwhile fast Track courts) and Magistrates' Courts is as follows:

Year	Fine pending Recovery		Collectable balance	
	₹	Ps.	₹	Ps.
1979 - 1980	400		-	
1980 - 1981	1, 500		-	
1981 - 1982	4, 400		-	
1982 - 1983	1, 10, 750		-	
1983 - 1984	39,362		-	
1984 - 1985	17,645		-	

<i>Year</i>	<i>Fine pending Recovery</i>		<i>Collectable balance</i>	
	<i>₹</i>	<i>Ps.</i>	<i>₹</i>	<i>Ps.</i>
1985 - 1986	18,930		-	
1986 - 1987	60,790		6,750	
1987 - 1988	60,450		5,000	
1988 - 1989	1,14,900		16,500	
1989 - 1990	3,11,875		1,95,750	
1990 - 1991	21,77,456		18,67,882	
1991 - 1992	12,50,424		8,65,050	
1992 - 1993	18,21,265		10,29,410	
1993 - 1994	18,65,586		7,63,000	
1994 - 1995	23,65,024		4,38,400	
1995 - 1996	38,56,263		14,77,666	
1996 - 1997	43,51,098		10,62,628	
1997 - 1998	70,23,252		19,33,442	
1998 - 1999	1,00,93,831		23,28,549	
1999 - 2000	1,29,29,645		26,47,035	
2000 - 2001	1,61,05,471		51,00,350	
2001 - 2002	2,66,96,145		1,46,36,079	
2002 - 2003	3,83,89,765		1,63,55,636	
2003 - 2004	7,49,30,400		3,28,00,752	
2004 - 2005	10,88,39,411		6,45,65,160	
2005-2006	12,41,90,089		6,60,67,731	
2006-2007	17,76,06,550		10,09,07,421	
2007-2008	17,42,31,426		9,53,90,799	
2008-2009	17,80,03,662		9,85,40,833	
2009-2010	15,98,10,701		7,31,40,610	
2010-2011	15,07,70,778		6,43,60,664	
2011-2012	13,20,52,348		7,22,51,027	
2012-2013	13,32,99,787		6,70,33,623	
2013-2014	15,11,70,748		6,97,57,427	
2014-2015	16,44,38,635		8,39,91,135	
2015-2016	16,50,00,724		8,76,73,448	

Year	Fine pending Recovery		Collectable balance	
	₹	Ps.	₹	Ps.
2016-2017	15,59,73,131		8,97,99,527	
Total	2,17,99,84,617		1,11,70,09,284	

Witnesses

(a) Magistrates' Courts:

1, 71,275 (1,65,267) witnesses were examined by all classes of Magistrates during the year under report. The number of witnesses required to attend the Court for more than three days were 17, 645 (17,475).

(b) Court of Sessions:

The total number of witnesses examined during the year under report was 54,065 (62,579) of whom those required to attend the Court for more than three days were 5,135(4,389) .

Cases defended at State Cost:

304 (432) cases were defended at State cost during the year. The expenditure incurred on that account was ₹ 1,59,000/- (₹ 496,000/-). In the High Court, 55 (57) cases were defended at State cost. The expenditure incurred on that account was ₹ 1, 69,000(₹ 1, 71,000/-) .

Statement showing the category -wise disposal of Cases per Judge per-Year in the High Court of Kerala during the Financial year 2016-17

Statement of cases disposed by **HONOURABLE THE CHIEF JUSTICE MR.NAVANITI PRASAD SINGH**
(20.03.2017-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	CONTEMPT OF COURT CASE (CIVIL)	-	3	-	-	3

2	WRIT APPEAL	--	46	-	-	46
3	WRIT PETITION (CIVIL)	-	19	-	-	19
	Total	-	68	-	-	68

**Statement of cases disposed by HONOURABLE MR.JUSTICE ANTONY DOMINIC
(01.04.2016-31.03.2017)**

SL No	Case type	SB	DB	FB	LB	Total
1	APPEAL SUITS	-	7	-	-	7
2	BAIL APPLICATION	-	1	-	-	1
3	CONTEMPT APPEALS (CIVIL)	-	1	-	-	1
4	CENTRAL EXICISE APPEAL	-	8	-	-	8
5	CIVIL MISC. CASE(PAUPER)	-	4	-	-	4
6	CROSS OBJECTION/CROSS APPEAL	-	6	-	-	6
7	CONTEMPT OF COURT CASE (CIVIL)	12	13	-	-	25
8	CIVIL REVISION PETITION	-	18	-	-	18
9	CRP (UNIVERSITY ACT)	-	2	-	-	2
10	CRP (WAKF ACT)	-	3	-	-	3
11	CUSTOMS APPEAL	-	30	-	-	30
12	EXECUTION FIRST APPEAL	-	3	-	-	3
13	FIRST APPEAL FROM ORDERS	-	8	-	-	8
14	INSURANCE APPEAL	-	1	-	-	1
15	INCOME TAX APPEAL	-	215	-	-	215
16	INCOME TAX REFERENCE	-	1	-	-	1

17	LAND ACQUISITION APPEAL	-	52	-	-	52
18	MATRIMONIAL APPEAL	-	5	-	-	5
19	MOTOR ACCIDENT CLAIMS APPEAL	-	1	-	-	1
20	MISC. FIRST APPEAL	-	21	-	-	21
21	MISCELLANEOUS JURISDICTION CASE	3	21	-	-	24
22	ORIGINAL PETITION	-	1	-	-	1
23	OP (CIVIL)	15	-	-	-	15
24	OP (CAT)	-	2	-	-	2
25	OP (FAMILY COURT)	-	5	-	-	5
26	OP (FOREST TRIBUNAL)	-	2	-	-	2
27	OP KERALA ADMINISTRATIVE TRIBUNAL	-	6	-	-	6
28	OP TAX	-	25	-	-	25
29	OP (WAKF)	-	4	-	-	4
30	OTHER TAX APPLICATION	-	3	-	-	3
31	OTHER TAX APPEAL	-	15	-	-	15
32	OTHER TAX CASES	-	10	-	-	10
33	OTHER TAX REVISION (VAT)	-	74	-	-	74
34	REGULAR FIRST APPEAL	-	35	-	-	35
35	REVIEW PETITION	10	65	2	-	77
36	SALES TAX REVISION	-	16	-	-	16
37	TRANSFER APPEAL(CIVIL)	-	1	-	-	1

38	WRIT APPEAL	-	910	-	-	910
39	WRIT PETITION (CIVIL)	1	479	-	-	480
40	WRIT PETITION (CRIMINAL)	-	3	-	-	3
	Total	41	2077	2	-	2120

Statement of cases disposed by HONOURABLE MR.JUSTICE P.N.RAVINDRAN
(01.04.2016-31.03.2017)

SL No	Case type	SB	DB	FB	LB	Total
1	ARBITRATION APPEALS	-	13	-	-	13
2	APPEAL SUITS	-	15	-	-	15
3	BAIL APPLICATION	-	1	-	-	1
4	CENTRAL EXICISE APPEAL	-	1	-	-	1
5	CIVIL MISC. CASE(PAUPER)	-	13	-	-	13
6	CROSS OBJECTION/ CROSS APPEAL	-	10	-	-	10
7	COMPANY APPEAL	-	4	-	-	4
8	CONTEMPT OF COURT CASE (CIVIL)	1	9	-	-	10
9	CONTEMPT OF CASE (CRIMINAL)	-	1	-	-	1
10	CRIMINAL MISC. CASE	-	1	-	-	1
11	CIVIL REVISION PETITION	-	1	-	-	1
12	EXECUTION FIRST APPEAL	-	6	-	-	6
13	FIRST APPEAL FROM ORDERS	-	27	-	-	27
14	INSURANCE APPEAL	-	1	-	-	1

15	LAND ACQUISITION APPEAL	-	100	-	-	100
16	MATRIMONIAL APPEAL	-	32	-	-	32
17	MOTOR ACCIDENT CLAIMS APPEAL	-	235	-	-	235
18	MAT APPEAL (EXECUTION)	-	1	-	-	1
19	MISC. FIRST APPEAL	-	59	-	-	59
20	MFA (MUNNAR TRIBUNAL)	-	6	-	-	6
21	MISCELLANEOUS JURISDICTION CASE	2	7	-	-	9
22	OP (CIVIL)	1	3	-	-	4
23	OP (FAMILY COURT)	-	29	-	-	29
24	OP KERALA ADMINISTRATIVE TRIBUNAL	-	3	-	-	3
25	OP (RENT CONTROL)	-	10	-	-	10
26	OP (WAKF)	-	1	-	-	1
27	OTHER TAX CASES	-	1	-	-	1
28	OTHER TAX REVISION (VAT)	-	1	-	-	1
29	RENT CONTROL REVISION	-	21	-	-	21
30	REGULAR FIRST APPEAL	1	96	-	-	97
31	REVIEW PETITION	-	15	-	-	15
32	SALES TAX REVISION	-	2	-	-	2
33	TRANSFER APPEAL(CIVIL)	-	3	-	-	3
34	TRANSFER PETITION (CIVIL)	1	1	-	-	2

35	WRIT APPEAL	-	63	-	-	63
36	WRIT PETITION (CIVIL)	-	46	-	-	46
37	WRIT PETITION (CRIMINAL)	-	67	-	-	67
	Total	6	905	-	-	911

**Statement of cases disposed by HONOURABLE MR.JUSTICE K.SURENDRA MOHAN
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	-	5	-	-	5
2	APPEAL SUITS	3	-	-	-	3
3	CIVIL MISC. CASE(PAUPER)	-	1	-	-	1
4	CROSS OBJECTION/CROSS APPEAL	-	1	-	-	1
5	CONTEMPT OF COURT CASE (CIVIL)	10	2	-	-	12
6	CRIMINAL MISC. CASE	-	4	-	-	4
7	CIVIL REVISION PETITION	-	6	-	-	6
8	FIRST APPEAL FROM ORDERS	-	1	-	-	1
9	INSURANCE APPEAL	-	1	-	-	1
10	LAND ACQUISITION APPEAL	-	30	-	-	30
11	MATRIMONIAL APPEAL	-	200	-	-	200
12	MOTOR ACCIDENT CLAIMS APPEAL	-	4	-	-	4
13	MAT APPEAL (EXECUTION)	-	3	-	-	3
14	MISC. FIRST APPEAL	-	22	-	-	22
15	MFA (MUNNAR TRIBUNAL)	-	2	-	-	2
16	MISCELLANEOUS JURISDICTION CASE	-	2	-	-	1
17	ORIGINAL PETITION	1	-	-	-	1
18	OP (ARMED FORCES TRIBUNAL - ART.227)	-	2	-	-	2
19	OP (CAT)	-	10	-	-	10
20	OP (FAMILY COURT)	-	302	-	-	302

21	OP KERALA ADMINISTRATIVE TRIBUNAL	-	7	-	-	7
22	OP (RENT CONTROL)	-	35	-	-	35
23	RENT CONTROL REVISION	-	59	-	-	59
24	REGULAR FIRST APPEAL	-	1	-	-	1
25	REVIEW PETITION	3	17	-	-	20
26	REV.PETITION(FAMILY COURT)	-	7	-	-	7
27	TRANSFER PETITION (CIVIL)	-	1	-	-	1
28	WRIT APPEAL	-	131	-	-	131
29	WRIT PETITION (CIVIL)	26	39	-	-	65
30	WRIT PETITION (CRIMINAL)	-	214	-	-	214
	TOTAL	43	1109	0	0	1152

**Statement of cases disposed by HONOURABLE MR.JUSTICE P.R.RAMACHANDRA MENON
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL FROM FIRST APPEAL	-	5	-	-	5
2	ARBITRATION APPEALS	-	6	-	-	6
3	APPEAL SUITS	-	8	-	-	8
4	CIVIL MISC. APPEAL	-	1	-	-	1
5	CROSS OBJECTION/CROSS APPEAL	-	9	-	-	9
6	COMPANY APPEAL	-	6	-	-	6
7	CONTEMPT OF COURT CASE (CIVIL)	33	-	-	-	33
8	CRIMINAL APPEAL	-	22	-	-	22
9	CRIMINAL MISC. CASE	-	1	-	-	1
10	DEVASWOM BOARD AUDIT REPORT	-	1	-	-	1
11	EXECUTION FIRST APPEAL	-	2	-	-	2
12	FIRST APPEAL FROM ORDERS	-	3	-	-	3

13	GIFT TAX APPEAL	-	1	-	-	1
14	INSURANCE APPEAL	-	6	-	-	6
15	INCOME TAX APPEAL	-	1	-	-	1
16	LAND ACQUISITION APPEAL	-	37	-	-	37
17	MATRIMONIAL APPEAL	-	11	-	-	11
18	MOTOR ACCIDENT CLAIMS APPEAL	-	114	1	-	115
19	MISC. FIRST APPEAL	-	5	-	-	5
20	MFA (MUNNAR TRIBUNAL)	-	2	-	-	2
21	MISCELLANEOUS JURISDICTION CASE	1	29	-	-	30
22	OP (ARMED FORCES TRIBUNAL - ART.227)	-	17	-	-	17
23	OP (CAT)	-	144	-	-	144
24	OP (FAMILY COURT)	-	8	-	-	8
25	OP (FOREST TRIBUNAL)	-	3	-	-	3
26	OP KERALA ADMINISTRATIVE TRIBUNAL	-	108	-	-	108
27	OP (MAC)	-	1	-	-	1
28	OP (RENT CONTROL)	-	2	-	-	2
29	OTHER TAX REVISION (VAT)	-	1	-	-	1
30	REGULAR FIRST APPEAL	-	10	-	-	10
31	REVIEW PETITION	10	41	-	-	51
32	REGULAR SECOND APPEAL	-	1	-	-	1
33	SABARIMALA SPECIAL COMMISSIONER REPORT	-	1	-	-	1
34	SALES TAX REVISION	-	1	-	-	1
35	TRANSFER APPEAL(CIVIL)	-	3	-	-	3
36	WRIT APPEAL	-	120	3	-	123
37	WP (ARMED FORCES TRIBUNAL - Art.226)	-	3	-	-	3
38	WRIT PETITION (CIVIL)	8	324	1	-	333
39	WRIT PETITION (CRIMINAL)	-	8	1	-	9

	TOTAL	52	1066	6	0	1124
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**Statement of cases disposed by HONOURABLE MR.JUSTICE C.K.ABDUL REHIM
(01.04.2016-31.03.2017)**

<i>SL NO</i>	<i>CASE TYPE</i>	<i>SB</i>	<i>DB</i>	<i>FB</i>	<i>LB</i>	<i>TOTAL</i>
1	BAIL APPLICATION	-	4	-	-	4
2	CROSS OBJECTION/CROSS APPEAL	-	8	-	-	8
3	CONTEMPT OF COURT CASE (CIVIL)	17	-	-	-	17
4	CRIMINAL APPEAL	-	67	-	-	67
5	CRIMINAL MISC. CASE	18	-	-	-	18
6	CRIMINAL REVISION CASE	-	1	-	-	1
7	LAND ACQUISITION APPEAL	-	1	-	-	1
8	MATRIMONIAL APPEAL	-	40	-	-	40
9	MOTOR ACCIDENT CLAIMS APPEAL	-	187	-	-	187
10	MAT APPEAL (EXECUTION)	-	2	-	-	2
11	MISC. FIRST APPEAL	-	1	-	-	1
12	MISCELLANEOUS JURISDICTION CASE	2	2	-	-	4
13	OP (CIVIL)	2	-	-	-	2
14	OP (CRIMINAL)	1	1	-	-	1
15	OP (FAMILY COURT)	-	24	-	-	24
16	OP KERALA ADMINISTRATIVE TRIBUNAL	-	1	-	-	1
17	OP (RENT CONTROL)	-	23	-	-	23
18	RENT CONTROL REVISION	-	13	-	-	13
19	REVIEW PETITION	5	58	-	-	63
20	REV.PETITION (FAMILY COURT)	-	1	-	-	1
21	WRIT APPEAL	-	14	-	-	14
22	WRIT PETITION (CIVIL)	98	53	-	-	151
	WRIT PETITION (CRIMINAL)	-	29	-	-	29

	TOTAL	143	530	0	0	673
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**Statement of cases disposed by HONOURABLE MR.JUSTICE C.T.RAVIKUMAR
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1.	CROSS OBJECTION/CROSS APPEAL	-	15	-	-	15
2.	COMPANY APPEAL	-	1	-	-	1
3.	CONTEMPT OF COURT CASE (CIVIL)	10	-	-	-	10
4.	CRIMINAL APPEAL	2	3	-	-	5
5.	CRIMINAL MISC. CASE	13	1	-	-	14
6.	CRIMINAL REVISION PETITION	1	-	-	-	1
7.	FIRST APPEAL FROM ORDERS	-	1	-	-	1
8.	INSURANCE APPEAL	-	1	-	-	1
9.	LAND ACQUISITION APPEAL	-	13	-	-	13
10.	MOTOR ACCIDENT CLAIMS APPEAL	-	499	-	-	499
11.	MISC. FIRST APPEAL	-	8	-	-	8
12.	MISCELLANEOUS JURISDICTION CASE	-	2	-	-	2
13.	OP (CAT)	-	59	-	-	59
14.	OP (FAMILY COURT)	-	1	-	-	1
15.	OP KERALA ADMINISTRATIVE TRIBUNAL	-	63	-	-	63
16.	OP (MAC)	-	1	-	-	1
17.	REGULAR FIRST APPEAL	-	4	-	-	4
18.	REVIEW PETITION	-	21	1	-	22
19.	WRIT APPEAL	-	1	2	-	3
20.	WRIT PETITION (CIVIL)	22	22	-	-	44
21.	WRIT PETITION (CRIMINAL)	-	5	-	-	5

	TOTAL	48	721	3	0	772
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**Statement of cases disposed by HONOURABLE MR.JUSTICE V.CHITAMBARESH
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL FROM FIRST APPEAL	-	2	-	-	2
2	APPEAL SUITS	-	282	-	-	282
3	CIVIL MISC. APPEAL	-	1	-	-	1
4	CIVIL MISC. CASE(PAUPER)	-	17	-	-	17
5	CROSS OBJECTION/CROSS APPEAL	-	9	-	-	9
6	CONTEMPT OF COURT CASE (CIVIL)	82	-	-	-	82
7	CRIMINAL APPEAL	-	2	-	-	2
8	CIVIL REVISION PETITION	-	3	-	-	3
9	CRP (WAKF ACT)	-	21	-	-	21
10	EXECUTION FIRST APPEAL	-	13	-	-	13
11	FIRST APPEAL FROM ORDERS	-	76	-	-	76
12	MATRIMONIAL APPEAL	-	1	-	-	1
13	MISCELLANEOUS JURISDICTION CASE	1	9	-	-	10
14	OP (CIVIL)	1	8	-	-	9
15	OP (MAC)	7	-	-	-	7
16	OP (RENT CONTROL)	-	1	-	-	1
17	OP (WAKF)	-	39	-	-	39
18	REGULAR FIRST APPEAL	-	239	-	-	239
19	REGULAR FIRST APPEAL(MISCELLANEOUS)	-	2	-	-	2
20	REVIEW PETITION	12	17	-	-	29
21	REGULAR SECOND APPEAL	1	1	-	-	2
22	SECOND APPEAL	-	1	-	-	1
23	TRANSFER APPEAL(CIVIL)	-	6	-	-	6

24	TRANSFER PETITION (CIVIL)	-	2	-	-	2
25	WRIT APPEAL	-	2	-	-	2
26	WRIT PETITION (CIVIL)	646	59	-	-	705
	TOTAL	750	813	0	0	1563

**Statement of cases disposed by HONOURABLE MR.JUSTICE A.M.SHAFFIQUE
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL SUITS	-	1	-	-	1
2	CONTEMPT APPEALS	-	1	-	-	1
3	CROSS OBJECTION/CROSS APPEAL	--	4	-	-	4
4	CONTEMPT OF COURT CASE (CIVIL)	50	5	-	-	55
5	CRIMINAL MISC. CASE	-	1	-	-	1
6	ELECTION PETITION	1	-	-	-	1
7	MATRIMONIAL APPEAL	-	296	-	-	296
8	MAT APPEAL (EXECUTION)	-	1	-	-	1
9	MISC. FIRST APPEAL	-	3	-	-	3
10	MISCELLANEOUS JURISDICTION CASE	33	10	-	-	43
11	ORIGINAL PETITION	4	-	-	-	4
12	OP (DEBT RECOVERY TRIBUNAL)	94	-	-	-	94
13	OP (FAMILY COURT)	-	555	-	-	555
14	OP KERALA ADMINISTRATIVE TRIBUNAL	-	2	-	-	2
15	OP (RENT CONTROL)	-	2	-	-	2
16	OP (WAKF)	-	1	-	-	1
17	RENT CONTROL REVISION	-	1	-	-	1
18	REGULAR FIRST APPEAL	-	2	-	-	2
19	REVIEW PETITION	69	56	-	-	125
20	REV.PETITION(FAMILY COURT)	-	9	-	-	9
21	TRANSFER PETITION (CIVIL)	1	2	-	-	3

22	WRIT APPEAL	-	74	-	-	74
23	WRIT PETITION (CIVIL)	5678	70	-	-	5748
24	WRIT PETITION (CRIMINAL)	-	138	-	-	138
	TOTAL	5930	1234	0	0	7164

Statement of cases disposed by HONOURABLE MR.JUSTICE K.HARILAL
(01.04.2016-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	-	3	-	-	3
2	APPEAL SUITS	-	68	-	-	68
3	CONTEMPT OF COURT CASE	1	-	-	-	1
4	CIVIL MISC. CASE(PAUPER)	-	6	-	-	6
5	CROSS OBJECTION/CROSS APPEAL	-	2	-	-	2
6	CONTEMPT OF COURT CASE (CIVIL)	31	-	-	-	31
7	CRIMINAL APPEAL	-	1	2	-	3
8	CIVIL REVISION PETITION	44	1	-	-	45
9	CRP (LAND REFORMS ACT)	9	-	-	-	9
10	CRP (WAKF ACT)	-	6	-	-	6
11	CRIMINAL REVISION PETITION	2	-	-	-	2
12	EXECUTION FIRST APPEAL	-	5	-	-	5
13	EXECUTION SECOND APPEAL	2	-	-	-	2
14	FIRST APPEAL FROM ORDERS	-	24	-	-	24
15	MATRIMONIAL APPEAL	-	2	-	-	2
16	MISC. FIRST APPEAL	1	-	-	-	1
17	MISCELLANEOUS JURISDICTION CASE	36	8	-	-	44
18	OP (CIVIL)	391	3	-	-	394

19	OP (DEBT RECOVERY TRIBUNAL)	2	-	-	-	2
20	OP (FAMILY COURT)	-	4	-	-	4
21	OP (RENT CONTROL)	-	34	-	-	34
22	OP (WAKF)	-	10	-	-	10
23	RENT CONTROL REVISION	-	61	-	-	61
24	REGULAR FIRST APPEAL	-	100	-	-	100
25	REGULAR FIRST APPEAL(MISCELLANEOUS)	-	1	-	-	1
26	REVIEW PETITION	26	12	-	-	38
27	REGULAR SECOND APPEAL	282	1	-	-	283
28	SECOND APPEAL	83	-	-	-	83
29	TRANSFER APPEAL(CIVIL)	-	1	-	-	1
30	TRANSFER APPEAL CRIMINAL	-	1	-	-	1
31	TRANSFER PETITION (CIVIL)	363	-	-	-	363
32	WRIT APPEAL	-	5	-	-	5
33	WRIT PETITION (CIVIL)	107	29	-	-	136
34	WRIT PETITION (CRIMINAL)	-	6	-	-	6
	TOTAL	1380	394	2	0	1776

Statement of cases disposed by HONOURABLE MR.JUSTICE K.VINOD CHANDRAN
(01.04.2016-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	CONTEMPT OF COURT CASE (CIVIL)	249	-	-	-	249
2	MISCELLANEOUS JURISDICTION CASE	56	1	-	-	57

3	ORIGINAL PETITION	40	-	-	-	40
4	OP (DEBT RECOVERY TRIBUNAL)	46	-	-	-	46
5	OP (LABOUR COURT)	11	-	-	-	11
6	REVIEW PETITION	84	-	-	-	84
7	SPECIAL JURISDICTION CASES	2	-	-	-	2
8	WRIT APPEAL	-	1	-	-	1
9	WRIT PETITION (CIVIL)	5161	3	-	-	5164
	TOTAL	5649	5	0	0	5654

Statement of cases disposed by HONOURABLE MR. JUSTICE P.D.RAJAN
(01.04.2016-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL SUITS	3	1	-	-	4
2	CRIMINAL APPEAL	13	-	-	-	13
3	CRIMINAL MISC. CASE	7	-	-	-	7
4	CRIMINAL REVISION PETITION	604	-	-	-	604
5	FIRST APPEAL FROM ORDERS	3	-	-	-	3
6	FIRST APPEAL FROM ORDER - REMAND ORDER	1	-	-	-	1
7	INSURANCE APPEAL	1	-	-	-	1
8	LAND ACQUISITION APPEAL	1	-	-	-	1
9	MOTOR ACCIDENT CLAIMS APPEAL	109	-	-	-	109
10	MISCELLANEOUS JURISDICTION CASE	13	-	-	-	13

11	RENT CONTROL REVISION	-	-	1	-	1
12	REGULAR FIRST APPEAL	5	-	-	-	5
13	REVIEW PETITION	1	-	-	-	1
14	REGULAR SECOND APPEAL	1	-	-	-	1
15	WRIT PETITION (CIVIL)	-	-	3	-	3
	TOTAL	762	1	4	0	767

**Statement of cases disposed by HONOURABLE MR. JUSTICE K.RAMAKRISHNAN
(01.04.2016-31.03.2017)**

<i>Sl. No</i>	<i>Case type</i>	<i>SB</i>	<i>DB</i>	<i>FB</i>	<i>LB</i>	<i>Total</i>
1	APPEAL FROM FIRST APPEAL	-	2	-	-	2
2	ARBITRATION REQUEST	2	-	-	-	2
3	ARBITRATION APPEALS	-	1	-	-	1
4	APPEAL SUITS	-	22	-	-	22
5	BAIL APPLICATION	1	-	-	-	1
6	CIVIL MISC. CASE(PAUPER)	-	5	-	-	5
7	CROSS OBJECTION/CROSS APPEAL	-	9	-	-	9
8	COMPANY APPEAL	-	2	-	-	2
9	CONTEMPT OF COURT CASE (CIVIL)	2	2	-	-	4
10	CRIMINAL APPEAL	15	-	-	-	15

11	CRIMINAL MISC. CASE	22	1	-	-	23
12	CIVIL REVISION PETITION	58	-	-	-	58
13	CRP (LAND REFORMS ACT)	16	-	-	-	16
14	CRP (WAKF ACT)	-	4	-	-	4
15	CRIMINAL REVISION PETITION	11	-	-	-	11
16	ELECTION PETITION	2	-	-	-	2
17	EXECUTION FIRST APPEAL	-	2	-	-	2
18	FIRST APPEAL FROM ORDERS	-	12	-	-	12
19	LAND ACQUISITION APPEAL	-	10	-	-	10
20	MATRIMONIAL APPEAL	-	276	-	-	276
21	MOTOR ACCIDENT CLAIMS APPEAL	-	92	-	-	92
22	MAT APPEAL (EXECUTION)	-	1	-	-	1
23	MISC. FIRST APPEAL	-	8	-	-	8
24	MISCELLANEOUS JURISDICTION CASE	1	10	-	-	11
25	OP (CIVIL)	840	2	-	-	842
26	OP (CRIMINAL)	5	-	-	-	5
27	OP (FAMILY COURT)	-	514	-	-	514

28	OP KERALA ADMINISTRATIVE TRIBUNAL	-	5	-	-	5
29	OP (MAC)	1	-	-	-	1
30	OP (RENT CONTROL)	-	12	-	-	12
31	OP (WAKF)	-	4	-	-	4
32	RENT CONTROL REVISION	-	21	-	-	21
33	REGULAR FIRST APPEAL	-	45	-	-	45
34	REVIEW PETITION	17	30	-	-	47
35	REV.PETITION (FAMILY COURT)	-	9	-	-	9
36	REGULAR SECOND APPEAL	1	-	-	-	1
37	SECOND APPEAL	1	-	-	-	1
38	SALES TAX REVISION	-	1	-	-	1
39	TRANSFER APPEAL(CIVIL)	-	3	-	-	3
40	TRANSFER PETITION (CIVIL)	525	2	-	-	527
41	TRANSFER PETITION (CRIMINAL)	18	-	-	-	18
42	WRIT APPEAL	-	21	-	-	21
43	WRIT PETITION (CIVIL)	14	11	-	-	25
44	WRIT PETITION (CRIMINAL)	-	127	-	-	127
	Total	1552	1266	-	-	2818

**Statement of cases disposed by HONOURABLE MR. JUSTICE B.KEMAL PASHA
(01.04.2016-31.03.2017)**

Sl. No	Case type	SB	DB	FB	LB	Total
1	BAIL APPLICATION	38	-	-	-	38
2	CROSS OBJECTION/CROSS APPEAL	1	-	-	-	1
3	CONTEMPT OF COURT CASE (CIVIL)	12	-	-	-	12
4	CRIMINAL APPEAL	394	-	-	-	394
5	CRIMINAL LEAVE PETITION	5	-	-	-	5
6	CRIMINAL MISC. CASE	447	-	-	-	447
7	CRIMINAL REVISION PETITION	36	-	-	-	36
8	ELECTION PETITION	3	-	-	-	3
9	EXECUTION SECOND APPEAL	1	-	-	-	1
10	MISCELLANEOUS JURISDICTION CASE	4	-	-	-	4
11	OP (CIVIL)	3	-	-	-	3
12	OP (CRIMINAL)	45	-	-	-	45
13	REGULAR FIRST APPEAL	2	-	-	-	2
14	REVIEW PETITION	17	-	-	-	17
15	REGULAR SECOND APPEAL	83	-	-	-	83
16	SECOND APPEAL	1	-	-	-	1
17	TRANSFER PETITION (CRIMINAL)	3	-	-	-	3
18	WRIT PETITION (CIVIL)	78	-	-	-	78

	Total	1173	-	-	-	1173
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**Statement of cases disposed by HONOURABLE MR. JUSTICE A.HARIPRASAD
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ADMIRALTY SUIT	1	-	-	-	1
2	APPEAL FROM FIRST APPEAL	-	2	-	-	2
3	ARBITRATION APPEALS	-	2	-	-	2
4	APPEAL SUITS	40	6	-	-	46
5	BAIL APPLICATION	243	-	-	-	243
6	CIVIL MISC. CASE(PAUPER)	-	3	-	-	3
7	COMPANY APPEAL	-	4	-	-	4
8	CRIMINAL APPEAL	-	25	-	-	25
9	CRIMINAL MISC. CASE	3	-	-	-	3
10	CIVIL REVISION PETITION	2	-	-	-	2
11	DEVASWOM BOARD AUDIT REPORT	-	1	-	-	1
12	ELECTION PETITION	1	3	-	-	4
13	EXECUTION SECOND APPEAL	6	-	-	-	6
14	FIRST APPEAL FROM ORDERS	23	4	-	-	27
15	FIRST APPEAL FROM ORDER - REMAND ORDER	19	-	-	-	19
16	GIFT TAX APPEAL	-	1	-	-	1
17	INSURANCE APPEAL	7	-	-	-	7
18	LAND ACQUISITION APPEAL	3	-	-	-	3

19	MOTOR ACCIDENT CLAIMS APPEAL	101	-	-	-	101
20	MFA (MUNNAR TRIBUNAL)	2	-	-	-	2
21	MISCELLANEOUS JURISDICTION CASE	24	18	-	-	42
22	OP (CIVIL)	9	-	-	-	9
23	OP (CAT)	-	1	-	-	1
24	OP (WAKF)	-	2	-	-	2
25	OTHER TAX REVISION (VAT)	-	1	-	-	1
26	REGULAR FIRST APPEAL	23	33	-	-	56
27	REVIEW PETITION	12	5	2	-	19
28	REGULAR SECOND APPEAL	179	-	-	-	179
29	SECOND APPEAL	29	-	-	-	29
30	TRANSFER APPEAL(CIVIL)	-	1	-	-	1
31	WRIT APPEAL	-	15	-	-	15
32	WRIT PETITION (CIVIL)	5	203	-	-	208
33	WRIT PETITION (CRIMINAL)	-	7	-	-	7
	TOTAL	733	337	2	0	1072

**Statement of cases disposed by HONOURABLE MR. JUSTICE DAMA SESHADRI NAIDU
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	-	5	-	-	5
2	APPEAL SUITS	-	1	-	-	1
3	BAIL APPLICATION	-	1	-	-	1

4	CENTRAL EXICISE APPEAL	-	8	-	-	8
5	CIVIL MISC. CASE(PAUPER)	-	1	-	-	1
6	CROSS OBJECTION/CROSS APPEAL	-	8	-	-	8
7	CONTEMPT OF COURT CASE (CIVIL)	45	2	-	-	47
9	CONTEMPT OF CASE (CRIMINAL)	-	1	-	-	1
10	CRIMINAL MISC. CASE	-	1	-	-	1
11	CIVIL REVISION PETITION	-	17	-	-	17
12	CRP (UNIVERSITY ACT)	-	1	-	-	1
13	CRP (WAKF ACT)	-	3	-	-	3
14	CUSTOMS APPEAL	-	30	-	-	30
15	FIRST APPEAL FROM ORDERS	-	4	-	-	4
16	INSURANCE APPEAL	-	2	-	-	2
17	INCOME TAX APPEAL	-	198	-	-	198
18	INCOME TAX REFERENCE	-	1	-	-	1
19	LAND ACQUISITION APPEAL	-	94	-	-	94
20	MATRIMONIAL APPEAL	-	7	-	-	7
21	MOTOR ACCIDENT CLAIMS APPEAL	-	1	-	-	1
22	MISC. FIRST APPEAL	-	47	-	-	47
23	MFA (MUNNAR TRIBUNAL)	-	6	-	-	6
24	MISCELLANEOUS JURISDICTION CASE	15	4	-	-	19
26	ORIGINAL PETITION	-	1	-	-	1
27	OP (CIVIL)	-	1	-	-	1
28	OP (CAT)	-	10	-	-	10

29	OP (FAMILY COURT)	-	18	-	-	18
30	OP (FOREST TRIBUNAL)	-	1	-	-	1
31	OP KERALA ADMINISTRATIVE TRIBUNAL	-	15	-	-	15
33	OP TAX	-	19	-	-	19
34	OP (WAKF)	-	3	-	-	3
	OTHER TAX APPLICATION	-	1	-	-	1
35	OTHER TAX APPEAL	-	9	-	-	9
36	OTHER TAX CASES	-	9	-	-	9
37	OTHER TAX REVISION (VAT)	-	63	-	-	63
38	RENT CONTROL REVISION	-	1	-	-	1
39	REGULAR FIRST APPEAL	-	2	-	-	2
40	REVIEW PETITION	9	45	-	-	54
42	SALES TAX REVISION	-	16	-	-	16
43	TRANSFER APPEAL(CIVIL)	-	1	-	-	1
44	TRANSFER PETITION (CIVIL)	-	1	-	-	1
45	WRIT APPEAL	1	430	-	-	431
47	WRIT PETITION (CIVIL)	310	379	-	-	689
49	WRIT PETITION (CRIMINAL)	-	33	-	-	33
	TOTAL	380	1501	0	0	1881

**Statement of cases disposed by HONOURABLE MR. JUSTICE P.UBAID
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	BAIL APPLICATION	4629	-	-	-	4629
2	COMPANY APPLICATION	1	-	-	-	1
3	CONTEMPT OF COURT CASE (CIVIL)	2	-	-	-	2

4	CRIMINAL APPEAL	169	-	-	-	169
5	CRIMINAL LEAVE PETITION	27	-	-	-	27
6	CRIMINAL MISC. CASE	206	-	-	-	206
7	CRIMINAL REVISION PETITION	68	-	-	-	68
8	MOTOR ACCIDENT CLAIMS APPEAL	-	-	1	-	1
9	OP (CRIMINAL)	14	-	-	-	14
10	RENT CONTROL REVISION	-	-	1	-	1
11	REV.PETITION(FAMILY COURT)	26	-	-	-	26
12	TRANSFER PETITION (CRIMINAL)	8	-	-	-	8
13	WRIT PETITION (CIVIL)	24	-	4	-	28
14	WRIT PETITION (CRIMINAL)	-	-	1	-	1
	TOTAL	5174	0	7	0	5181

**Statement of cases disposed by HONOURABLE MR. JUSTICE K.ABRAHAM MATHEW
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	-	2	-	-	2
2	APPEAL SUITS	4	-	-	-	4
3	BAIL APPLICATION	2064	-	-	-	2064
4	CIVIL MISC. CASE(PAUPER)	1	1	-	-	2
5	CROSS OBJECTION/CROSS APPEAL	-	1	-	-	1
6	CONTEMPT OF COURT CASE (CIVIL)	2	4	-	-	6
7	CRIMINAL APPEAL	2	-	-	-	2
8	CRIMINAL MISC. CASE	116	-	-	-	116

9	CIVIL REVISION PETITION	13	-	-	-	13
10	CRP (UNIVERSITY ACT)	-	1	-	-	1
11	CRIMINAL REVISION PETITION	59	-	-	-	59
12	DEVASWOM BOARD AUDIT REPORT	-	1	-	-	1
13	DEVASWOM BOARD PETITION	-	1	-	-	1
14	EXECUTION SECOND APPEAL	1	-	-	-	1
15	FIRST APPEAL FROM ORDERS	6	-	-	-	6
16	LAND ACQUISITION APPEAL	2	17	-	-	19
17	MATRIMONIAL APPEAL	-	71	-	-	71
18	MOTOR ACCIDENT CLAIMS APPEAL	17	-	-	-	17
19	MAT APPEAL (EXECUTION)	-	1	-	-	1
20	MISC. FIRST APPEAL	-	9	-	-	9
21	MFA (MUNNAR TRIBUNAL)	-	2	-	-	2
22	MISCELLANEOUS JURISDICTION CASE	19	-	-	-	19
23	OP (CIVIL)	121	-	-	-	121
24	OP (CAT)	-	1	-	-	1
25	OP (CRIMINAL)	10	-	-	-	10
26	OP (DEBT RECOVERY TRIBUNAL)	1	-	-	-	1
27	OP (FAMILY COURT)	-	103	-	-	103
28	OP (RENT CONTROL)	-	3	-	-	3
29	OTHER TAX REVISION (VAT)	-	2	-	-	2
30	RENT CONTROL REVISION	-	8	-	-	8
31	REGULAR FIRST APPEAL	14	-	-	-	14
32	REVIEW PETITION	28	3	-	-	31
33	REV.PETITION(FAMILY COURT)	-	4	-	-	4

34	REGULAR SECOND APPEAL	102	-	-	-	102
35	SECOND APPEAL	6	-	-	-	6
36	TRANSFER PETITION (CIVIL)	22	1	-	-	23
37	TRANSFER PETITION (CRIMINAL)	1	-	-	-	1
38	WRIT APPEAL	-	17	-	-	17
39	WRIT PETITION (CIVIL)	9	138	-	-	147
40	WRIT PETITION (CRIMINAL)	-	76	-	-	76
	TOTAL	2620	467	0	0	3087

**Statement of cases disposed by HONOURABLE MR. JUSTICE ALEXANDER THOMAS
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	BAIL APPLICATION	1	-	-	-	1
2	COMPANY APPLICATION	793	-	-	-	793
3	COMPANY CLAIMS	718	-	-	-	718
4	COMPANY ADJUDICATION APPEAL	11	-	-	-	11
5	CONTEMPT OF COURT CASE (CIVIL)	22	-	-	-	22
6	COMPANY SUIT	1	-	-	-	1
7	COMPANY PETITION	34	-	-	-	34
8	CRIMINAL APPEAL	15	-	-	-	15
9	CRIMINAL LEAVE PETITION	89	-	-	-	89
10	CRIMINAL MISC. CASE	144	-	-	-	144
11	CIVIL REVISION PETITION	1	-	-	-	1
12	CRIMINAL REVISION PETITION	265	-	-	-	265

13	MISC. COMPANY APPLICTION	34	-	-	-	34
14	OP (CIVIL)	8	-	-	-	8
15	OP (CRIMINAL)	17	-	-	-	17
16	OP (DEBT RECOVERY TRIBUNAL)	1	-	-	-	1
17	OP (LABOUR COURT)	1	-	-	-	1
18	REVIEW PETITION	7	-	-	-	7
19	REPORT	2	--	--	--	2
20	TRANSFER PETITION (CIVIL)	4	-	-	-	4
21	TRANSFER PETITION (CRIMINAL)	6	-	-	-	6
22	WRIT PETITION (CIVIL)	362	-	-	-	362
	TOTAL	2536	0	0	0	2536

**Statement of cases disposed by HONOURABLE MR. JUSTICE A.MUHAMED MUSTAQUE
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION REQUEST	1	-	-	-	1
2	ARBITRATION APPEALS	-	4	-	-	4
3	COMPANY APPLICATION	1	-	-	-	1
4	CENTRAL EXICISE APPEAL	-	1	-	-	1
5	CROSS OBJECTION/CROSS APPEAL	-	2	-	-	2
6	COMPANY APPEAL	-	2	-	-	2
7	CONTEMPT OF COURT CASE (CIVIL)	390	4	-	-	394
8	CRL.A BY DEFACTO COMPLAINANT/VICTIM	1	-	-	-	1

9	CRIMINAL MISC. CASE	12	-	-	-	12
10	CIVIL REVISION PETITION	260	-	-	-	260
11	CRP (LAND REFORMS ACT)	23	-	-	-	23
12	CRP (WAKF ACT)	-	1	-	-	1
13	CRIMINAL REVISION PETITION	2	-	-	-	2
14	FIRST APPEAL FROM ORDERS	-	1	-	-	1
15	LAND ACQUISITION APPEAL	-	31	-	-	31
16	MATRIMONIAL APPEAL	-	17	-	-	17
17	MOTOR ACCIDENT CLAIMS APPEAL	-	120	-	-	120
18	MAT APPEAL (EXECUTION)	-	1	-	-	1
19	MISC. FIRST APPEAL	-	13	-	-	13
20	MISCELLANEOUS JURISDICTION CASE	11	1	-	-	12
21	ORIGINAL PETITION	185	-	-	-	185
22	OP (CIVIL)	1327	-	-	-	1327
23	OP (FAMILY COURT)	-	8	-	-	8
24	OP (LABOUR COURT)	21	-	-	-	21
25	OP (MAC)	10	-	-	-	10
26	OTHER TAX CASES	-	1	-	-	1
27	OTHER TAX REVISION (VAT)	-	1	-	-	1
28	RENT CONTROL REVISION	-	1	-	-	1
29	REVIEW PETITION	127	2	-	-	129
30	REGULAR SECOND APPEAL	1	-	-	-	1
31	SALES TAX REVISION	-	1	-	-	1

32	TRANSFER PETITION (CIVIL)	204	-	-	-	204
33	TRANSFER PETITION (CRIMINAL)	2	-	-	-	2
34	WRIT APPEAL	-	23	-	-	23
35	WRIT PETITION (CIVIL)	3012	-	-	-	3012
36	WRIT PETITION (CRIMINAL)	-	27	-	-	27
	TOTAL	5590	262	0	0	5852

**Statement of cases disposed by HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	CONTEMPT OF COURT CASE (CIVIL)	164	-	-	-	164
2	MATRIMONIAL APPEAL	-	2	-	-	2
3	MISCELLANEOUS JURISDICTION CASE	3	-	-	-	3
4	ORIGINAL PETITION	6	-	-	-	6
5	OP (DEBT RECOVERY TRIBUNAL)	7	-	-	-	7
6	OP (FAMILY COURT)	-	1	-	-	1
7	OTHER TAX APPEAL	-	1	-	-	1
8	OTHER TAX REVISION (VAT)	-	2	-	-	2
9	REVIEW PETITION	71	3	-	-	74
10	WRIT APPEAL	-	12	-	-	12
11	WRIT PETITION (CIVIL)	3440	7	-	-	3447
12	WRIT PETITION (CRIMINAL)	-	7	-	-	7
	TOTAL	3691	35	0	0	3726

**Statement of cases disposed by HONOURABLE MR. JUSTICE ANIL K.NARENDRAN
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	-	3	-	-	3
2	APPEAL SUITS	-	69	-	-	69
3	CIVIL MISC. APPEAL	-	1	-	-	1
4	CIVIL MISC. CASE(PAUPER)	-	5	-	-	5
5	CROSS OBJECTION/CROSS APPEAL	-	10	-	-	10
6	COMPANY APPEAL	-	1	-	-	1
7	CONTEMPT OF COURT CASE (CIVIL)	16	16	-	-	32
8	CONTEMPT OF CASE (CRIMINAL)	-	1	-	-	1
9	CRIMINAL APPEAL	-	6	-	-	6
10	CIVIL REVISION PETITION	-	1	-	-	1
11	CRP (LAND REFORMS ACT)	1	-	-	-	1
12	CRP (WAKF ACT)	-	3	-	-	3
13	EXECUTION FIRST APPEAL	-	7	-	-	7
14	FIRST APPEAL FROM ORDERS	-	40	-	-	40
15	INSURANCE APPEAL	-	6	-	-	6
16	LAND ACQUISITION APPEAL	-	26	-	-	26
17	MATRIMONIAL APPEAL	-	3	-	-	3
18	MOTOR ACCIDENT CLAIMS APPEAL	-	50	-	-	50
19	MISC. FIRST APPEAL	-	5	-	-	5
20	MFA (MUNNAR TRIBUNAL)	-	2	-	-	2

21	MISCELLANEOUS JURISDICTION CASE	5	21	-	-	26
22	OP (ARMED FORCES TRIBUNAL - ART.227)	-	1	-	-	1
23	OP (CIVIL)	7	3	-	-	10
24	OP (CAT)	-	93	-	-	93
25	OP (FAMILY COURT)	-	4	-	-	4
26	OP (FOREST TRIBUNAL)	-	3	-	-	3
27	OP KERALA ADMINISTRATIVE TRIBUNAL	-	90	-	-	90
28	OP (LABOUR COURT)	4	-	-	-	4
29	OP (MAC)	-	1	-	-	1
30	OP (RENT CONTROL)	-	2	-	-	2
31	OP (WAKF)	-	10	-	-	10
32	REGULAR FIRST APPEAL	-	80	-	-	80
33	REGULAR FIRST APPEAL(MISCELLANEOUS)	-	1	-	-	1
34	REVIEW PETITION	11	34	-	-	45
35	TRANSFER APPEAL(CIVIL)	-	2	-	-	2
36	TRANSFER PETITION (CIVIL)	2	1	-	-	3
37	WRIT APPEAL	-	235	3	-	238
38	WRIT PETITION (CIVIL)	526	178	-	-	704
39	WRIT PETITION (CRIMINAL)	-	5	-	-	5
	TOTAL	572	1019	3	0	1594

**Statement of cases disposed by HONOURABLE SMT. JUSTICE P.V.ASHA
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL FROM FIRST APPEAL	-	6	-	-	6

2	ARBITRATION APPEALS	-	1	-	-	1
3	CONTEMPT OF COURT CASE (CIVIL)	44	1	-	-	45
4	CRIMINAL MISC. CASE	21	-	-	-	21
5	CIVIL REVISION PETITION	-	2	-	-	2
6	CRIMINAL REVISION PETITION	1	-	-	-	1
7	DEVASWOM BOARD APPLICATION	-	1	-	-	1
8	INCOME TAX APPEAL	-	10	-	-	10
9	LAND ACQUISITION APPEAL	-	4	-	-	4
10	MOTOR ACCIDENT CLAIMS APPEAL	22	14	-	-	36
11	MISC. FIRST APPEAL	-	4	-	-	4
12	MISCELLANEOUS JURISDICTION CASE	22	2	-	-	24
13	ORIGINAL PETITION	18	-	-	-	18
14	OP (ARMED FORCES TRIBUNAL - ART.227)	-	2	-	-	2
15	OP (CAT)	-	8	-	-	8
16	OP (DEBT RECOVERY TRIBUNAL)	1	-	-	-	1
17	OP (FAMILY COURT)	-	3	-	-	3
18	OP KERALA ADMINISTRATIVE TRIBUNAL	-	7	-	-	7
19	OP (RENT CONTROL)	-	1	-	-	1
20	OP TAX	-	2	-	-	2
21	OTHER TAX APPLICATION	--	2	--	--	2

22	OTHER TAX APPEAL	-	5	-	-	5
23	OTHER TAX CASES	-	1	-	-	1
24	OTHER TAX REFERENCE	--	1	--	--	1
25	OTHER TAX REVISION (VAT)	-	6	-	-	6
26	RENT CONTROL REVISION	-	6	-	-	6
27	REVIEW PETITION	24	23	-	-	47
28	WRIT APPEAL	-	38	-	-	38
29	WRIT PETITION (CIVIL)	1953	36	-	-	1989
	TOTAL	2106	186	0	0	2292

**Statement of cases disposed by HONOURABLE MR. JUSTICE P.B.SURESH KUMAR
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION REQUEST	91	-	-	-	91
2	CROSS OBJECTION/CROSS APPEAL	1	-	-	-	1
3	CONTEMPT OF COURT CASE (CIVIL)	150	-	-	-	150
4	CIVIL REVISION PETITION	1	-	-	-	1
5	EXECUTION SECOND APPEAL	1	-	-	-	1
6	FIRST APPEAL FROM ORDERS	4	-	-	-	4
7	MOTOR ACCIDENT CLAIMS APPEAL	2	-	-	-	2
8	MISCELLANEOUS JURISDICTION CASE	21	-	-	-	21
9	ORIGINAL PETITION	2	-	-	-	2
10	OP (CIVIL)	7	-	-	-	7
11	OP (FAMILY COURT)	-	2	-	-	2

12	OP KERALA ADMINISTRATIVE TRIBUNAL	-	1	-	-	1
13	OP (MAC)	55	-	-	-	55
14	REVIEW PETITION	53	-	2	-	55
15	REGULAR SECOND APPEAL	27	-	-	-	27
16	SECOND APPEAL	3	-	-	-	3
17	WRIT APPEAL	-	2	-	-	2
18	WRIT PETITION (CIVIL)	4357	7	-	-	4364
19	WRIT PETITION (CRIMINAL)	-	3	-	-	3
	TOTAL	4775	15	2	0	4792

**Statement of cases disposed by HONOURABLE MR. JUSTICE SUNIL THOMAS
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	BAIL APPLICATION	554	-	-	-	554
2	CONTEMPT OF COURT CASE (CIVIL)	3	-	-	-	3
3	CRIMINAL APPEAL	83	-	-	-	83
4	CRL.A BY DEFACTO COMPLAINANT/VICTIM	1	-	-	-	1
5	CRIMINAL LEAVE PETITION	310	-	-	-	310
6	CRIMINAL MISC. CASE	2734	-	-	-	2734
7	CIVIL REVISION PETITION	1	-	-	-	1
8	CRIMINAL REVISION CASE	2	-	-	-	2
9	CRIMINAL REVISION PETITION	472	-	-	-	472
10	MISCELLANEOUS JURISDICTION CASE	1	-	-	-	1
11	OP (CIVIL)	8	-	-	-	8
12	OP (CRIMINAL)	214	-	-	-	214

13	OP (DEBT RECOVERY TRIBUNAL)	1	-	-	-	1
14	REGULAR FIRST APPEAL	-	1	-	-	1
15	REVIEW PETITION	4	-	-	-	4
16	REV.PETITION(FAMILY COURT)	117	-	-	-	117
17	TRANSFER PETITION (CIVIL)	8	-	-	-	8
18	TRANSFER PETITION (CRIMINAL)	38	-	-	-	38
19	WRIT APPEAL	-	3	-	-	3
20	WRIT PETITION (CIVIL)	101	7	-	-	108
	TOTAL	4652	11	0	0	4663

Statement of cases disposed by HONOURABLE MR. JUSTICE SHAJI P.CHALY
(01.04.2016-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION REQUEST	19	-	-	-	19
2	CONTEMPT OF COURT CASE (CIVIL)	121	-	-	-	121
3	CRIMINAL MISC. CASE	7	-	-	-	7
4	LAND ACQUISITION APPEAL	-	1	-	-	1
5	MATRIMONIAL APPEAL	-	37	-	-	37
6	MAT APPEAL (EXECUTION)	-	2	-	-	2
7	MISC. FIRST APPEAL	-	1	-	-	1
8	MISCELLANEOUS JURISDICTION CASE	6	-	-	-	6
9	OP (CRIMINAL)	-	1	-	-	1
10	OP (FAMILY COURT)	-	19	-	-	19

11	OP (MAC)	62	-	-	-	62
12	OP (RENT CONTROL)	-	1	-	-	1
13	REVIEW PETITION	52	5	-	-	57
14	REV.PETITION(FAMILY COURT)	-	1	-	-	1
15	SPECIAL JURISDICTION CASES	1	-	-	-	1
16	WRIT APPEAL	-	7	-	-	7
17	WRIT PETITION (CIVIL)	5477	6	-	-	5483
18	WRIT PETITION (CRIMINAL)	-	25	-	-	25
	TOTAL	5745	106	0	0	5851

**Statement of cases disposed by HONOURABLE MRS. JUSTICE ANU SIVARAMAN
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL FROM FIRST APPEAL	-	58	-	-	58
2	APPEAL SUITS	-	6	-	-	6
3	CONTEMPT APPEALS(CIVIL)	--	1	--	--	1
4	CENTRAL EXICISE APPEAL	-	4	-	-	4
5	CIVIL MISC. CASE(PAUPER)	-	10	-	-	10
6	CROSS OBJECTION/CROSS APPEAL	-	2	-	-	2
7	CONTEMPT OF COURT CASE (CIVIL)	29	25	-	-	54
8	CIVIL REVISION PETITION	5	8	-	-	13
9	CRP (WAKF ACT)	-	2	-	-	2
10	CRIMINAL REVISION PETITION	19	-	-	-	19
11	CUSTOMS APPEAL	-	10	-	-	10

12	DEVASWOM BOARD APPLICATION	-	23	-	-	23
13	DEVASWOM BOARD AUDIT REPORT	-	7	-	-	7
14	DEVASWOM BOARD PETITION	-	70	-	-	70
15	FIRST APPEAL FROM ORDERS	-	16	-	-	16
16	INCOME TAX APPEAL	-	28	-	-	28
17	INCOME TAX REFERENCE	-	6	-	-	6
18	MATRIMONIAL APPEAL	-	30	-	-	30
19	MISC. FIRST APPEAL	-	1	-	-	1
20	MISCELLANEOUS JURISDICTION CASE	-	17	-	-	17
21	ORIGINAL PETITION	-	2	-	-	2
22	OP (CIVIL)	14	-	-	-	14
23	OP (FAMILY COURT)	-	30	-	-	30
24	OP KERALA ADMINISTRATIVE TRIBUNAL	-	2	-	-	2
25	OP (LABOUR COURT)	1	-	-	-	1
26	OP (MAC)	2	-	-	-	2
27	OP (RENT CONTROL)	-	51	-	-	51
28	OP TAX	-	1	-	-	1
29	OP (WAKF)	-	1	-	-	1
30	OTHER TAX APPLICATION	--	1	--	--	1
31	OTHER TAX APPEAL	-	1	-	-	1
32	OTHER TAX REVISION (VAT)	-	4	-	-	4
33	RENT CONTROL REVISION	-	20	-	-	20
34	REGULAR FIRST APPEAL	-	39	-	-	39

35	REVIEW PETITION	19	32	-	-	51
36	SABARIMALA SPECIAL COMMISSIONER REPORT	-	11	-	-	11
37	SALES TAX REVISION	-	6	-	-	6
38	TRANSFER APPEAL(CIVIL)	-	2	-	-	2
39	TRANSFER PETITION (CIVIL)	4	-	-	-	4
40	WRIT APPEAL	-	233	1	-	234
41	WRIT PETITION (CIVIL)	1115	159	-	-	1274
42	WRIT PETITION (CRIMINAL)	-	18	-	-	18
	TOTAL	1208	937	1	0	2146

**Statement of cases disposed by HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	-	3	-	-	3
2	BAIL APPLICATION	204	-	-	-	204
3	CONTEMPT OF COURT CASE (CIVIL)	14	-	-	-	14
4	CRIMINAL APPEAL	35	7	-	-	42
5	CRL.A BY DEFACTO COMPLAINANT/VICTI M	-	1	-	-	1
6	CRIMINAL LEAVE PETITION	7	-	-	-	7
7	CRIMINAL MISC. CASE	3102	1	-	-	3103
8	CRIMINAL REVISION CASE	2	-	-	-	2
9	CRIMINAL REVISION PETITION	88	-	-	-	88
10	DEATH SENTENCE REFERENCE	-	1	-	-	1
11	MISCELLANEOUS JURISDICTION CASE	-	1	-	-	1
12	OP (CRIMINAL)	166	-	-	-	166

13	OP (RENT CONTROL)	-	34	-	-	34
14	RENT CONTROL REVISION	-	61	-	-	61
15	REVIEW PETITION	1	-	-	-	1
16	REV.PETITION(FAMILY COURT)	29	-	-	-	29
17	TRANSFER APPEAL CRIMINAL	-	1	-	-	1
18	TRANSFER PETITION (CIVIL)	2	-	-	-	2
19	TRANSFER PETITION (CRIMINAL)	22	-	-	-	22
20	WRIT PETITION (CIVIL)	225	1	-	-	226
21	WRIT PETITION (CRIMINAL)	-	1	-	-	1
	TOTAL	3897	112	0	0	4009

**Statement of cases disposed by HONOURABLE MR. JUSTICE B.SUDHEENDRA KUMAR
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	BAIL APPLICATION	487	4	-	-	491
2	CRIMINAL APPEAL	162	55	-	-	217
3	CRL.A BY DEFACTO COMPLAINANT/VICTIM	1	-	-	-	1
4	CRIMINAL LEAVE PETITION	1	-	-	-	1
5	CRIMINAL MISC. CASE	469	-	-	-	469
6	CRIMINAL REVISION CASE	-	1	-	-	1
7	CRIMINAL REVISION PETITION	475	1	-	-	476
8	FIRST APPEAL FROM ORDER - REMAND ORDER	1	-	-	-	1
9	INSURANCE APPEAL	5	-	-	-	5

10	MOTOR ACCIDENT CLAIMS APPEAL	32	-	-	-	32
11	MISCELLANEOUS JURISDICTION CASE	16	1	-	-	17
12	OP (CRIMINAL)	42	-	-	-	42
13	OP (FAMILY COURT)	-	4	-	-	4
14	REVIEW PETITION	-	53	-	-	53
15	REV.PETITION(FAMILY COURT)	27	-	-	-	27
16	TRANSFER PETITION (CRIMINAL)	3	-	-	-	3
17	WRIT APPEAL	-	1	-	-	1
18	WRIT PETITION (CIVIL)	185	31	-	-	216
19	WRIT PETITION (CRIMINAL)	-	4	-	-	4
	TOTAL	1906	155	0	0	2061

**Statement of cases disposed by HONOURABLE MR. JUSTICE
K.P.JYOTHINDRANATH
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	BAIL APPLICATION	389	-	-	-	389
2	CROSS OBJECTION/CROSS APPEAL	-	14	-	-	14
3	CRIMINAL APPEAL	70	6	2	-	78
6	CRIMINAL MISC. CASE	50	1	-	-	51
8	CRIMINAL REVISION PETITION	41	-	-	-	41
9	FIRST APPEAL FROM ORDERS	-	1	-	-	1
10	INSURANCE APPEAL	-	1	-	-	1
11	INCOME TAX APPEAL	-	1	-	-	1

12	LAND ACQUISITION APPEAL	-	14	-	-	14
13	MOTOR ACCIDENT CLAIMS APPEAL	-	486	-	-	486
14	MISC. FIRST APPEAL	-	5	-	-	5
15	MISCELLANEOUS JURISDICTION CASE	-	2	-	-	2
16	OP (CIVIL)	1	-	-	-	1
17	OP (CAT)	-	37	-	-	37
18	OP (CRIMINAL)	8	-	-	-	8
19	OP KERALA ADMINISTRATIVE TRIBUNAL	-	37	-	-	37
20	OP (MAC)	-	1	-	-	1
21	OP TAX	-	4	-	-	4
22	OTHER TAX REVISION (VAT)	-	1	-	-	1
23	REGULAR FIRST APPEAL	-	4	-	-	4
24	REVIEW PETITION	-	13	-	-	13
25	WRIT APPEAL	-	11	-	-	11
26	WRIT PETITION (CIVIL)	1	31	-	-	32
	TOTAL	560	670	2	0	1232

**Statement of cases disposed by HONOURABLE MRS. JUSTICE MARY JOSEPH
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	-	3	-	-	3
2	APPEAL SUITS	-	1	-	-	1
3	BAIL APPLICATION	72	-	-	-	72
4	CROSS OBJECTION/CROSS APPEAL	-	1	-	-	1
5	COMPANY APPEAL	-	1	-	-	1

6	CRIMINAL APPEAL	54	2	-	-	56
8	CRIMINAL MISC. CASE	29	-	-	-	29
9	CIVIL REVISION PETITION	-	5	-	-	5
10	EXECUTION FIRST APPEAL	-	1	-	-	1
11	FIRST APPEAL FROM ORDERS	-	2	-	-	2
12	INSURANCE APPEAL	-	1	-	-	1
13	INCOME TAX APPEAL	-	1	-	-	1
14	LAND ACQUISITION APPEAL	-	16	-	-	16
15	MATRIMONIAL APPEAL	-	123	-	-	123
16	MOTOR ACCIDENT CLAIMS APPEAL	-	15	-	-	15
17	MAT APPEAL (EXECUTION)	-	2	-	-	2
18	MISC. FIRST APPEAL	-	18	-	-	18
19	MISCELLANEOUS JURISDICTION CASE	-	2	-	-	2
20	OP (CIVIL)	-	1	-	-	1
21	OP (CAT)	-	1	-	-	1
22	OP (FAMILY COURT)	-	196	-	-	196
23	OP (FOREST TRIBUNAL)	-	1	-	-	1
24	OP (RENT CONTROL)	-	33	-	-	33
25	RENT CONTROL REVISION	-	55	-	-	55
26	REGULAR FIRST APPEAL	-	3	-	-	3
27	REVIEW PETITION	-	9	-	-	9
28	REV.PETITION(FAMILY COURT)	-	3	-	-	3
29	TRANSFER PETITION (CRIMINAL)	1	-	-	-	1

30	WRIT APPEAL	-	52	-	-	52
31	WRIT PETITION (CIVIL)	32	26	-	-	58
33	WRIT PETITION (CRIMINAL)	-	142	-	-	142
	TOTAL	188	716	0	0	904

**Statement of cases disposed by HONOURABLE MR. JUSTICE SATHISH NINAN
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL SUITS	-	124	-	-	124
2	CIVIL MISC. CASE(PAUPER)	-	2	-	-	2
3	CROSS OBJECTION/CROSS APPEAL	-	4	-	-	4
4	CONTEMPT OF COURT CASE (CIVIL)	-	40	-	-	40
5	CRIMINAL APPEAL	-	1	-	-	1
6	CIVIL REVISION PETITION	26	1	-	-	27
7	CRP (LAND REFORMS ACT)	3	-	-	-	3
8	CRP (WAKF ACT)	-	8	-	-	8
9	FIRST APPEAL FROM ORDERS	-	2	-	-	2
10	MISCELLANEOUS JURISDICTION CASE	-	1	-	-	1
11	OP (CIVIL)	81	-	-	-	81
12	OP (RENT CONTROL)	-	1	-	-	1
13	OP (WAKF)	-	16	-	-	16
14	REGULAR FIRST APPEAL	-	20	-	-	20
15	REVIEW PETITION	-	13	-	-	13
16	SECOND APPEAL	-	1	-	-	1
17	TRANSFER APPEAL(CIVIL)	-	1	-	-	1
18	TRANSFER PETITION (CIVIL)	2	1	-	-	3
19	WRIT APPEAL	-	293	-	-	293

20	WRIT PETITION (CIVIL)	8	64	-	-	72
	TOTAL	120	593	0	0	713

**Statement of cases disposed by HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL FROM FIRST APPEAL	-	7	-	-	7
2	ARBITRATION APPEALS	-	5	-	-	5
3	CENTRAL EXICISE APPEAL	-	7	-	-	7
4	COMPANY APPEAL	-	1	-	-	1
5	CONTEMPT OF COURT CASE (CIVIL)	-	1	-	-	1
6	CIVIL REVISION PETITION	12	-	-	-	12
7	CRP (LAND REFORMS ACT)	2	-	-	-	2
8	DEVASWOM BOARD APPLICATION	-	12	-	-	12
9	DEVASWOM BOARD AUDIT REPORT	-	2	-	-	2
10	DEVASWOM BOARD PETITION	-	36	-	-	36
11	INCOME TAX APPEAL	-	60	-	-	60
12	INCOME TAX REFERENCE	-	1	-	-	1
13	LAND ACQUISITION APPEAL	1	-	-	-	1
14	MATRIMONIAL APPEAL	-	1	-	-	1
15	MOTOR ACCIDENT CLAIMS APPEAL	-	6	-	-	6
16	MISCELLANEOUS JURISDICTION CASE	1	2	-	-	3

17	ORIGINAL PETITION	1	-	-	-	1
18	OP (CIVIL)	19	-	-	-	19
19	OP (FAMILY COURT)	-	9	-	-	9
20	OP (RENT CONTROL)	-	5	-	-	5
21	OP TAX	-	11	-	-	11
22	OTHER TAX APPEAL	-	10	-	-	10
23	OTHER TAX CASES	-	1	-	-	1
24	OTHER TAX REVISION (VAT)	-	64	-	-	64
25	RENT CONTROL REVISION	-	3	-	-	3
26	REVIEW PETITION	7	10	-	-	17
27	SABARIMALA SPECIAL COMMISSIONER REPORT	-	28	-	-	28
28	SALES TAX APPEAL	-	1	-	-	1
29	SALES TAX REVISION	-	26	-	-	26
30	WRIT APPEAL	-	179	-	-	179
31	WRIT PETITION (CIVIL)	1311	255	-	-	1566
32	WRIT PETITION (CRIMINAL)	-	8	-	-	8
	TOTAL	1354	751	0	0	2105

**Statement of cases disposed by HONOURABLE MR. JUSTICE P.SOMARAJAN
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	-	1	-	-	1
2	APPEAL SUITS	-	19	-	-	19
3	CIVIL MISC. APPEAL	-	1	-	-	1
4	CIVIL MISC. CASE(PAUPER)	-	10	-	-	10

5	CROSS OBJECTION/CROSS APPEAL	1	2	-	-	3
6	CONTEMPT OF COURT CASE (CIVIL)	-	1	-	-	1
7	CRIMINAL APPEAL	-	2	-	-	2
8	CIVIL REVISION PETITION	35	-	-	-	35
9	EXECUTION FIRST APPEAL	-	6	-	-	6
10	FIRST APPEAL FROM ORDERS	-	25	-	-	25
11	INCOME TAX APPEAL	-	1	-	-	1
12	LAND ACQUISITION APPEAL	-	1	-	-	1
13	MATRIMONIAL APPEAL	-	5	-	-	5
14	MISC. FIRST APPEAL	-	2	-	-	2
15	MISCELLANEOUS JURISDICTION CASE	1	9	-	-	10
16	OP (ARMED FORCES TRIBUNAL - ART.227)	-	13	-	-	13
17	OP (CIVIL)	105	1	-	-	106
18	OP (CAT)	-	62	-	-	62
19	OP (FAMILY COURT)	-	5	-	-	5
20	OP KERALA ADMINISTRATIVE TRIBUNAL	-	32	-	-	32
21	REGULAR FIRST APPEAL	-	90	-	-	90
22	REVIEW PETITION	-	11	-	-	11
23	REGULAR SECOND APPEAL	7	1	-	-	8
24	SECOND APPEAL	1	-	-	-	1
25	TRANSFER APPEAL(CIVIL)	-	4	-	-	4
26	TRANSFER PETITION (CIVIL)	13	-	-	-	13
27	WRIT APPEAL	-	13	-	-	13

28	WRIT PETITION (CIVIL)	-	123	-	-	123
29	WRIT PETITION (CRIMINAL)	-	3	-	-	3
	TOTAL	163	443	0	0	606

Statement of cases disposed by HONOURABLE MRS. JUSTICE SHIRCY V.
(01.04.2016-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	ARBITRATION APPEALS	2	-	-	-	2
2	BAIL APPLICATION	75	-	-	-	75
3	BAIL APPLICATION	-	1	-	-	1
4	CROSS OBJECTION/CROSS APPEAL	-	8	-	-	8
5	CONTEMPT OF COURT CASE (CIVIL)	-	1	-	-	1
6	CRIMINAL APPEAL	-	6	-	-	6
7	CRIMINAL MISC. CASE	5	-	-	-	5
8	CIVIL REVISION PETITION	-	1	-	-	1
9	CRIMINAL REVISION PETITION	1	-	-	-	1
10	INCOME TAX APPEAL	-	6	-	-	6
11	MATRIMONIAL APPEAL	-	4	-	-	4
12	MOTOR ACCIDENT CLAIMS APPEAL	-	186	-	-	186
13	MISC. FIRST APPEAL	1	1	-	-	2
14	MISCELLANEOUS JURISDICTION CASE	-	3	-	-	3
15	OP (FAMILY COURT)	-	5	-	-	5
16	OP (RENT CONTROL)	-	23	-	-	23
17	RENT CONTROL REVISION	-	12	-	-	12

18	REVIEW PETITION	-	9	-	-	9
19	WRIT APPEAL	-	282	-	-	282
20	WRIT PETITION (CIVIL)	-	55	-	-	55
21	WRIT PETITION (CRIMINAL)	-	3	-	-	3
	TOTAL	84	606	0	0	690

Statement of cases disposed by HONOURABLE MR. JUSTICE A.M.BABU
(01.04.2016-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL FROM FIRST APPEAL	-	3	-	-	3
2	ARBITRATION APPEALS	-	1	-	-	1
3	BAIL APPLICATION	196	-	-	-	196
4	CROSS OBJECTION/CROSS APPEAL	-	1	-	-	1
5	COMPANY APPEAL	-	1	-	-	1
6	CRIMINAL APPEAL	1	1	-	-	2
8	CRIMINAL MISC. CASE	49	6	-	-	55
10	CIVIL REVISION PETITION	-	2	-	-	2
11	CRIMINAL REVISION PETITION	1	-	-	-	1
12	FIRST APPEAL FROM ORDERS	-	1	-	-	1
13	LAND ACQUISITION APPEAL	-	18	-	-	18
14	MATRIMONIAL APPEAL	-	7	-	-	7
15	MOTOR ACCIDENT CLAIMS APPEAL	-	60	1	-	61
17	MISC. FIRST APPEAL	-	2	-	-	2
18	MISCELLANEOUS JURISDICTION CASE	-	1	-	-	1
19	OP (ARMED FORCES TRIBUNAL - ART.227)	-	3	-	-	3
20	OP (CAT)	-	2	-	-	2
21	OP (CRIMINAL)	1	-	-	-	1
22	OP (FAMILY COURT)	-	3	-	-	3

23	OP KERALA ADMINISTRATIVE TRIBUNAL	-	1	-	-	1
24	OP (RENT CONTROL)	-	22	-	-	22
25	OP (WAKF)	-	1	-	-	1
26	RENT CONTROL REVISION	-	23	-	-	23
27	REGULAR FIRST APPEAL	-	5	-	-	5
28	REVIEW PETITION	-	6	-	-	6
29	SABARIMALA SPECIAL COMMISSIONER REPORT	-	1	-	-	1
30	SALES TAX REVISION	-	1	-	-	1
31	TRANSFER PETITION (CRIMINAL)	23	-	-	-	23
32	WRIT APPEAL	-	83	-	-	83
33	WP (ARMED FORCES TRIBUNAL - Art.226)	-	3	-	-	3
34	WRIT PETITION (CIVIL)	-	208	1	-	209
36	WRIT PETITION (CRIMINAL)	-	1	1	-	2
	TOTAL	271	467	3	0	741

Statement of cases disposed by HONOURABLE THE CHIEF JUSTICE MR. ASHOK BHUSHAN

(01.04.2016-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	CONTEMPT APPEALS (CIVIL)	-	1	-	-	1
2	CONTEMPT OF COURT CASE (CIVIL)	-	4	-	-	4
3	REVIEW PETITION	--	6	-	-	6
4	WRIT APPEAL	-	59	-	-	59
5	WRIT PETITION (CIVIL)	-	52	-	-	52

	TOTAL	--	122	--	0	122
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**Statement of cases disposed by HONOURABLE THE ACTING CHIEF JUSTICE MR. MOHAN
M.SHANTANAGOUDAR
(01.04.2016-31.03.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	CONTEMPT APPEALS (CIVIL)	-	1	-	-	1
2	CONTEMPT OF COURT CASE (CIVIL)	-	24	-	-	24
3	DEVASWOM BOARD PETITION	--	5	--	--	5
4	MISCELLANEOUS JURISDICTION CASE	--	2	--	--	2
5	REVIEW PETITION	--	1	-	-	1
6	WRIT APPEAL	-	181	-	-	181
7	WRIT PETITION (CIVIL)	-	152	-	-	152
8	WRIT PETITION (CRIMINAL)	--	1	--	--	1
	TOTAL	--	367	--	0	367

**Statement of cases disposed by HONOURABLE THE CHIEF JUSTICE MR. MOHAN
M.SHANTANAGOUDAR
(01.04.2016-16.02.2017)**

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	CONTEMPT APPEALS (CIVIL)	-	1	-	-	1
2	CONTEMPT OF COURT CASE (CIVIL)	-	66	-	-	66
3	CONTEMPT OF CASE (CRIMINAL)	--	1	--	--	1

4	MISCELLANEOUS JURISDICTION CASE	--	2	--	--	2
5	REVIEW PETITION	--	15	-	-	15
6	WRIT APPEAL	-	531	-	-	531
7	WRIT PETITION (CIVIL)	-	75	-	-	75
	TOTAL	--	691	--	0	691

Statement of cases disposed by HONOURABLE THE ACTING CHIEF JUSTICE
MR.THOTTATHIL B.RADHAKRISHNAN
(01.04.2016-31.03.2017)

SL NO	CASE TYPE	SB	DB	FB	LB	TOTAL
1	APPEAL FROM FIRST APPEAL	-	3	-	-	3
2	APPEAL SUITS	-	3	-	-	3
3	CONTEMPT APPEALS (CIVIL)	--	1	-	-	1
4	CIVIL MISC.CASE (PAUPER)	-	8	-	-	8
5	CROSS OBJECTION/CROSS APPEAL	-	2	-	-	2
6	CONTEMPT OF COURT CASE (CIVIL)	5	24	-	-	29
7	CIVIL REVISION PETITION	-	1	-	-	1
8	DEVASWOM BOARD APPLICATION	--	16	-	-	16
9	DEVASWOM BOARD AUDIT REPORT	-	2	-	-	2
10	DEVASWOM BOARD PETITION	-	49	-	-	49
11	FIRST APPEAL FROM ORDERS	-	16	-	-	16
12	INCOME TAX APPEAL	-	6	--	-	6
13	MISCELLANEOUS JURISDICTION CASE	-	2	-	-	2
14	ORIGINAL PETITION	-	1	-	-	1
15	REGULAR FIRST APPEAL	-	36	-	-	36

16	REVIEW PETITION	-	25	1	-	26
17	SABARIMALA SPECIAL COMMISSIONER REPORT	-	5	-	-	5
18	SALES TAX REVISION	-	7	-	-	7
19	TRANSFER APPEAL (CIVIL)	--	2	-	-	2
20	WRIT APPEAL	-	196	2	-	198
21	WRIT PETITION (CIVIL)	-	94	--	-	94
	TOTAL	5	499	3	0	507

**Statement of cases disposed by HONOURABLE MR. JUSTICE THOTTATHIL
B.RADHAKRISHNAN
(01.04.2016-31.03.2017)**

SI No	Case type	SB	DB	FB	LB	Total
1	APPEAL FROM FIRST APPEAL	-	68	-	-	68
2	ARBITRATION APPEALS	-	5	-	-	5
3	APPEAL SUITS	-	2	-	-	2
4	CENTRAL EXICISE APPEAL	-	11	-	-	11
5	COMPANY APPEAL	-	1	-	-	1
6	CONTEMPT OF COURT CASE (CIVIL)	2	16	-	-	18
7	CIVIL REVISION PETITION	-	9	-	-	9
8	CRP (WAKF ACT)	-	2	-	-	2
9	CUSTOMS APPEAL	-	10	-	-	10

10	DEVASWOM BOARD APPLICATION	-	20	-	-	20
11	DEVASWOM BOARD AUDIT REPORT	-	7	-	-	7
12	DEVASWOM BOARD PETITION	-	62	-	-	62
13	INCOME TAX APPEAL	-	83	-	-	83
14	INCOME TAX REFERENCE	-	7	-	-	7
15	MISCELLANEOUS JURISDICTION CASE	1	17	-	-	18
16	ORIGINAL PETITION	-	1	-	-	1
17	OP (CIVIL)	16	-	-	-	16
18	OP (RENT CONTROL)	-	56	-	-	56
19	OP TAX	-	12	-	-	12
20	OP (WAKF)	-	1	-	-	1
21	OTHER TAX APPLICATION	-	1	-	-	1
22	OTHER TAX APPEAL	-	11	-	-	11
23	OTHER TAX CASES	-	1	-	-	1
24	OTHER TAX REFERENCE	-	1	-	-	1
25	OTHER TAX REVISION (VAT)	-	68	-	-	68

26	RENT CONTROL REVISION	-	25	-	-	25
27	REGULAR FIRST APPEAL	-	1	-	-	1
28	REVIEW PETITION	5	26	-	-	31
29	SABARIMALA SPECIAL COMMISSIONER REPORT	-	34	-	-	34
30	SALES TAX APPEAL	-	1	-	-	1
31	SALES TAX REVISION	-	32	-	-	32
32	WRIT APPEAL	-	302	-	-	302
33	WRIT PETITION (CIVIL)	-	336	-	-	336
34	WRIT PETITION (CRIMINAL)	-	15	-	-	15
	Total	24	1244	-	-	1268

Statement of cases disposed by HONOURABLE MR. JUSTICE K.T.SANKARAN
(01.04.2016-31.03.2017)

Sl. No	Case type	SB	DB	FB	LB	Total
1	APPEAL SUITS	-	1	-	-	1
2	CONTEMPT APPEALS (CIVIL)	-	1	-	-	1
3	COMPANY APPEAL	-	1	-	-	1

4	CONTEMPT OF COURT CASE (CIVIL)	-	13	-	-	13
5	CRIMINAL APPEAL	-	15	2	-	17
6	CRL.A BY DEFACTO COMPLAINANT/VICTIM	-	1	-	-	1
7	CRIMINAL MISC. CASE	-	2	-	-	2
8	CIVIL REVISION PETITION	1	-	-	-	1
9	CRP (WAKF ACT)	-	1	-	-	1
10	CRIMINAL REVISION PETITION	-	1	-	-	1
11	DEVASWOM BOARD AUDIT REPORT	-	1	-	-	1
12	DEVASWOM BOARD PETITION	-	1	-	-	1
13	DEATH SENTENCE REFERENCE	-	1	-	-	1
14	MISCELLANEOUS JURISDICTION CASE	2	7	-	-	9
15	OP (RENT CONTROL)	-	25	-	-	25
16	OP (WAKF)	-	1	-	-	1
17	RENT CONTROL REVISION	-	31	1	-	32
18	REVIEW PETITION	1	5	-	-	6
19	WRIT APPEAL	-	102	-	-	102

20	WRIT PETITION (CIVIL)	-	579	3	-	582
21	WRIT PETITION (CRIMINAL)	-	12	-	-	12
	Total	4	801	6	-	811

Statement of cases disposed by HONOURABLE MR. JUSTICE P.BHAVADASAN
(01.04.2016-31.03.2017)

Sl. No	Case type	SB	DB	FB	LB	Total
1	CRIMINAL APPEAL	-	3	-	-	3
2	MISCELLANEOUS JURISDICTION CASE	-	1	-	-	1
	Total	0	4	0	0	4

CONCLUSION

In general, it may be said with respect to the Subordinate Judiciary that on the original side, the total pendency has increased from 1,31,941 to 1,32,852 (1,25,694 to 1,31,941). On the appellate side, the total pendency has increased from 8,241 to 8,337 (8,822 to 8,241) in Sub Courts and decreased from 9,611 to 9,413 (9,715 to 9,611) in the District Courts. The pendency of old appeals has increased from 6,179 to 6,304 (6,905 to 6,179) in the Sub Courts and increased from 6,951 to 6,971 (6,926 to 6,951) in the District Courts.

The total pendency of cases in the Criminal Courts of Kerala (excluding the High Court) has increased from 9,52,763 to 10,94,003 (8,86,949 to 9,52,763). 15,43,892 (14,14,605) persons were awaiting trial at the end of the year. The total number of persons convicted in the lower courts during the year was 6,06,639 (6,61,640). Of these 13,654 (6,087) were females.

In the High Court, the total pendency (Civil & Criminal) has increased from 1,58,010 to 1,68,377 (1,47,866 to 1,58,010) at the end of the financial year. The average per Judge disposal of cases during the period from 01.04.2016 to 31.03.2017 was 2181 (2581).

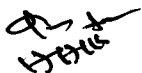


P.G. Ajithkumar
Registrar (Subordinate Judiciary)

High Court of Kerala,
Ernakulam,
Kochi - 682 031.
Dated: 11/07/2019


11/07/19
ASS


17/7/19


17/7/19